

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE, KOLKATA

In Original Application No. 194/2015 2025

Subrat Kumar Sahoo

-Vs-

State of Odisha & Ors.

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BEFORE THE LEARNED NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.194 OF 2025/EZ
(UNDER SECTIONS 14 AND 15 OF THE NATIONAL GREEN
TRIBUNAL ACT, 2010)



In the matter of:

SUBRAT KUMAR SAHOO

...APPLICANT

-Versus-

STATE OF ODISHA & ORS.

...RESPONDENTS

AFFIDAVIT IN OPPOSITION ON BEHALF OF VCI CHEMICAL
INDUSTRIES LIMITED, BEING THE RESPONDENT NO. 5

I, AVNISH KUMAR SRIVASTAVA, son of Ram Niwas Srivastava, aged about 49 years, by faith-Hindu, by occupation Service, working for gain at 49, Government Industrial Estate, Kalpi Road, Kanpur, Uttar Pradesh- 208 012, do hereby solemnly affirm and say as follows:-

1. I am the HR - Head of the respondent no.5 above-named. I am aware of the facts and circumstances of the instant case. I have been duly authorized to sign and affirm the instant affidavit for and on behalf of the respondent no. 5. As such, I am competent to swear and affirm the instant affidavit.



Avnish Kumar Srivastava

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2. I am in receipt of a copy of an application purportedly affirmed by one Subrat Kumar Sahoo on 3rd September 2025, being hereinafter referred to as the "original application". Having perused the statements made in the said application, I have understood the meaning, purport and scope thereof.

3. At the very outset, before dealing with the allegations made in the said original application, I say that the present proceedings have been initiated for collateral purposes. The applicant has approached this Learned Tribunal with mala fide motive and in order to harass the answering respondent. In this context, I say and submit as follows:-

(a) The original application has been filed by suppression of material facts.

(b) The applicant has obtained orders from this Learned Tribunal by misleading this Tribunal to believe that the answering respondent runs an illegal business and/or factory and/or activities.

(c) The original application does not disclose any cause of action and neither does the applicant has any cause of action as against the answering respondent.

(d) The applicant does not have any *locus standi* to maintain the original application. The background of the applicant, as narrated in the original application is *de hors* of any supporting documents.

(e) The original application has been filed without undertaking the necessary due diligence. The present proceedings amount to



Amish Kumar Singh

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abuse of the process of law and wastage of highly precious judicial time.

(f) For the aforesaid reason, without prejudice to the other statements made in the present affidavit, the said original application deserves to be rejected with exemplary costs.

(g) The answering respondent is engaged in the business of running various plants and/or factories, particularly in the field of Coal tar. Being interested in establishing a distillation plant, the answering respondent approached the Odisha Industrial Infrastructure Development Corporation, being the respondent no. 6 in the present proceedings.

(h) Upon such approach being made, the respondent no. 6 intimated the answering respondent that various Hectors of land is available for the purpose of establishment of a Coal tar distillation plant at Jakhapura Village under the Danagadi Tehsil. It was intimated to the answering respondent that by a notification dated 3/4th February 1993, 1419.95 ha of forest land for establishing iron ore based industries at Jakhapura was approved by the Ministry of Environment, Forest and Climate Change.

(i) The respondent no. 6 further made over a copy of a notification dated 14/17th January 2005, issued by the Ministry of Environment and Forests (F.C. Division), Government of India, by which 1419.95 Hectors of forest land was diverted for the purpose of Iron Ore based Industries in and around the said village. A copy of the said notification dated 14/17th January 2005 issued by the



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Ministry of Environment and Forests (F.C. Division), Government of India is annexed hereto and marked with the letter "A".

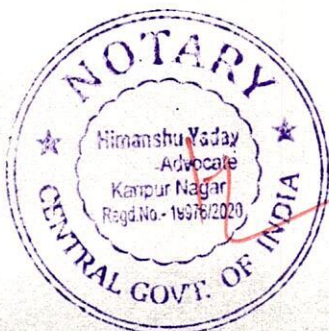
(j) On the basis of the same, by a letter dated October 19, 2023, 22 acres of land at the aforesaid area was allotted to the respondent no. 5 by the respondent no. 6 for setting up a Coal tar distillation plant at KNIC, Jajpur. A copy of the said letter dated October 19, 2023, issued by the respondent no. 6 upon the answering respondent is annexed hereto and marked with the letter "B".

(k) It would be evident from a perusal of the said letter that the answering respondent made payment of a sum of Rs.5,57,74,438/- towards the cost of the land on July 25, 2023.

(l) Accordingly, the aforesaid land was allotted to the answering respondent for a period of 63 years for utilization of the said land for the specified purpose.

(m) A formal agreement between the answering respondent and the respondent no. 6 was entered into on March 1, 2024, which lays down the terms and conditions of such allotment for setting up the plant. A copy of the said agreement dated March 1, 2024, is annexed hereto and marked with the letter "C".

(n) Accordingly, as per the extant laws, the answering respondent took steps for obtaining the Environment Clearance and the Consent to Establish from the respective authorities.



Anish Kumar Srivastava

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(o) On May 9, 2024, the Consent to Establish was issued in favour of the answering respondent by the State Pollution Control Board, being the respondent no. 2 in the present proceedings. A copy of the said Consent to Establish issued by the respondent no. 2 is annexed hereto and marked with the letter "D".

(p) Thereafter, on August 17, 2024, the Ministry of Environment, Forest and Climate Change, Government of India, being the respondent no. 9 in the present proceedings, issued the Environment Clearance in favour of the answering respondent. A copy of the said Environment Clearance dated August 17, 2024, is annexed hereto and marked with the letter "E".

(q) The aforesaid Consent to Establish and the Environment Clearance was granted after the answering respondent complied with various directions of the appropriate authorities.

(r) Upon obtaining the necessary permissions, including the Consent to Establish and the Environment Clearance, the answering respondent started the work for setting up the Coal tar Distillation Plant. The answering respondent has not violated any law in any manner whatsoever, and neither has any intention to violate the same.

(s) For such reason, the original application is completely unfounded and has been preferred on the basis of reckless allegations and without undertaking any due diligence. For such reason, the original application deserves to be rejected with exemplary costs.



Anish Kumar Singh

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4. I shall now proceed to deal with the respective allegations made in the said original application. I have been advised to deal with only the material allegations made in the said original application and hence, non-denial of any allegation shall not be deemed as an admission on my part. In fact, by abundant caution, all allegations made in the said original application shall be deemed to have been denied, as if, the same are set out herein and denied and/or dealt with in seriatim.

5. With reference to the allegations made in paragraph nos. 1 to 9 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. It is denied that the applicant works as a correspondent with any fastest growing Odia daily newspaper, or that he covers any environmental, civic and social issues. It is denied that the applicant is deeply aware of the ongoing environmental degradation and violations of environmental norms in any area. It is denied that the applicant has witnessed any instance of unregulated industrial activities in or around the Jajpur area. It is denied that there is any unchecked exploitation of natural resources, as alleged or at all. It is denied that the applicant has approached this Learned Tribunal in bona fide public interest, or with the specified objective, as alleged or at all. It is denied that the applicant is a concerned citizen of this country. It is vehemently denied that the answering respondent is continuing any illegal deforestation or tree-felling as alleged or at all.

6. With reference to the allegations made in paragraph nos. 10 to 19 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. It is denied that 11 acres



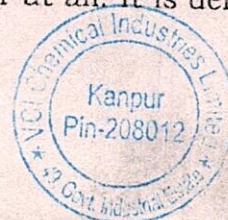
Amish Kumar Srivastava

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out of the 22 acres of land leased out to the answering respondent falls under forest land.

7. With reference to the allegations made in paragraph nos. 20 to 23 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. The answering respondent has taken Environment Clearance, and supporting document has already been annexed hereinabove. It is denied that the answering respondent has engaged in a concerted or deliberate act of fraudulent suppression, as alleged or at all. It is denied that the answering respondent suppressed that 11 acres of land was forest land. The respondent authorities, in their own wisdom and upon verification of the various Government notifications including the notification annexed hereinabove, had allotted the land in favour of the answering respondent. It is denied that the answering respondent had knowledge that any part or portion of the allotted land falls under forest land. There is no question of such knowledge, as no part or portion of the allotted land falls under forest land. It is denied that the answering respondent has made any false representation, as alleged or at all.

8. With reference to the allegations made in paragraph nos. 24 to 31 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. It is denied that any grant was made by the Competent Authority on the basis of any incomplete or misleading disclosures made by the answering respondent. It is denied that any step was taken to avoid any scrutiny under the Forest (Conservation) Act, in the manner as alleged or at all. It is denied



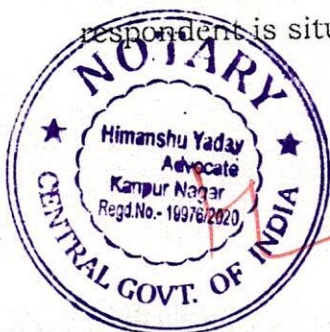
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that the answering respondent and/or its representatives misled the local public or statutory officers during any public hearing held on March 23, 2024. It is denied that the Environmental Clearance was obtained by suppressing the true nature of the project site or bypassing forest related regulatory oversight.

9. It is denied that the establishment of the plant by the answering respondent is illegal or ecologically disastrous or has the effect of jeopardizing biodiversity, in the manner as alleged or at all. It is denied that the answering respondent has deliberately suppressed or made any fraudulent misrepresentation or has shown any environmental irresponsibility. It is denied that any act of the answering respondent has vitiated the entire process of environmental appraisal. It is denied that the answering respondent has blatantly abused any process, or has defeated the very objective of Environmental Protection Law, or warrants any immediate intervention by this Learned Tribunal. The representations made in the report filed by the answering respondent are true and correct.

10. With reference to the allegations made in paragraph nos. 32 to 40 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. It is denied that any regulatory process has been premised on any false representation of the answering respondent. The answering respondent submits that it has complied with all the applicable laws in force, and has no intention of causing any environmental hazard, particularly those which have been prohibited by the Competent Authority. The project of the answering respondent is situated far beyond the habitable zones, and thus, all such



Anish Kumar Srivastava

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allegations regarding environmental and physical hazards are unsustainable.

11. It is denied that there is no clarity or disclosure in the project documents. It is denied that there is any absence of any technical specification or control mechanism as alleged or at all. It is denied that the answering respondent is not serious in complying with critical environmental safeguards. It is denied that answering respondent has violated any law, or has carried out any activity without requisite permissions. It is denied that any financial gain has been made by any of the respondents. It is denied that the answering respondent is liable for any violation of EIA notification of 2006 or the Forest (Conservation) Act, 1980 or the Environment Protection Act, 1986.

12. It is denied that the answering respondent has utilized forest land for non-forest activity without prior approval of the Central Government. The applicant has deliberately suppressed the Government notification dated 14/17th January, 2005. It is denied that any of the allotted land falls under forest land. It is denied that 11 acres of land have not been de-reserved till date. Such allegation is completely contrary to the facts of the present case. Such allegation has been made solely to mislead this Learned Tribunal and obtain favourable orders to harass the answering respondent. It is denied that the answering respondent has indulged in widespread felling of 40, 000 trees without any authorization. Section 2 of 1980 Act does not apply to the answering respondent. It is denied that the answering respondent could not have utilized the land for the specified purpose. It is denied that the answering respondent has undertaken any illegal activity or any activity has contaminated any water source. It is denied that there is any long term consequence, as

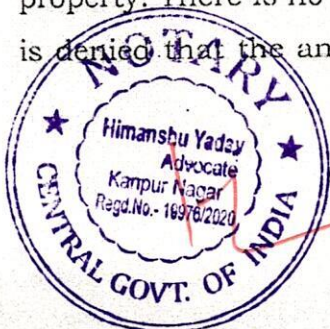


Arvind Kumar Srivastava

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alleged or at all. It is denied that any part of portion of the allotted land falls under forest land. It is denied that the answering respondent has suppressed any material fact while obtaining clearances. It is denied that there is any illegal felling of trees. Section 26 of the Indian Forest Act, 1927 does not apply in the facts of the present case as the answering respondent has not illegally fell any tree. It is denied that the answering respondent has indulged in deforestation. It is denied that the answering respondent is liable for making any payment in any manner whatsoever. It is denied that any action or omission of the answering respondent has caused severe and irreversible ecological harm. The consequence of felling any tree does not apply to the facts of the present case or on the answering respondent, as the answering respondent has not been involved in any deforestation. It is denied that the actions of the answering respondent must be examined in the larger context. It is denied that the Pre-Feasibility Report makes any false claim. The purported petitions and representations made by the purported villagers are false, untrue and incorrect and in any event, unfounded. The answering respondent is not liable for any action in any manner whatsoever.

13. With reference to the allegations made in paragraph nos. 41 to 52 of the said original application, save and except what are matters of record and what would specifically emanate therefrom, I deny and dispute each and every allegation made therein. It is denied that the answering respondent has made any misrepresentation, suppression, breach in any manner whatsoever. It is denied that the answering respondent has treated forest land as its own private commercial property. There is no violation of Article 21 of the Constitution of India. It is denied that the answering respondent has committed any fraud. It is



Amish Kumar Srivastava

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denied that the answering respondent has monetised any public natural resource for private gain. The answering respondent cannot be prosecuted against. It is denied that the answering respondent is guilty of violating any statute or applicable environmental laws, or there is any threat of permanent erosion of environment. The applicant does not have any cause of action and the original application does not disclose any cause of action. The claim is also barred by limitation. Admittedly, the Coal tar distillation plant was established on and from the year 2024, and thus, the period of limitation for approaching this Learned Tribunal has expired.

14. The grounds stated in the original application are untenable and cannot be countenanced. In such circumstances, the original application deserves to be dismissed with exemplary costs. The applicant is not entitled to any of the prayers made in the original application.

15. The statements made in paragraph nos. 1 to 13 of the foregoing affidavit are true to my knowledge and also based on records, and the rests are my humble submissions before this Learned Tribunal.

SOLEMNLY AFFIRMED by the said
Avnish Kumar Srivastavaat _____
on this the 26 day of January 2026.

Verified that the foregoing Statment
we Sworn before me this day at
by Shree.....
to whom the content of this affidavit
have been read over & explained & who
is identified by Shree.....

Himanshu Yadav Advocate
Govt. Notary Kanpur

BEFORE ME

Identified by me

Advocate
Rashmi Shyam Kanaujia
Reg.No.6016/ 7 Advocate
Mob.:-9415093136

NOTARY



Avnish Kumar Srivastava

ANNEXURE - C-1

F.No. 2-113/91-FC (Vol. II)
Government of India
Ministry of Environment & Forests
(F.C. Division)

Paryavaran Bhawan, C.G.O. Complex,
Lodi Road, New Delhi-110003.
Dated: 14th January 2003
17th

To
The Principal Secretary (Forests),
Government of Orissa,
Bhubaneswar.

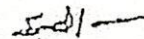
Subj: Diversion of 1419.95 ha. of forest land for the purpose of Iron ore based industries at Jakhapura (near Daitari) in Cuttack district of Orissa - deletion of condition no. (ii) of final approval granted vide Ministry of Environment and Forests's letter of even number dated 3/4-2-1993.

Sir,

I am directed to refer to your letter No. 10F (Cons)-122/2003.6724/F&E dated: 11-3-2004 on the above mentioned subject. In this context, the Central Government hereby, conveys its approval under Section 2 of Forest (Conservation) Act, 1980, for deletion of condition no. (ii) of final approval granted vide Ministry of Environment and Forests's letter of even number dated 3/4-2-1993 in respect of diversion of 1419.95 ha. of forest land for the purpose of iron ore based industries at Jakhapura (near Daitari) in Cuttack district of Orissa, subject to fulfilment of following conditions:

1. Minimum area for construction of factories shall be utilised under supervision of the RCCF, Bhubaneswar.
2. Vacant land/ land remaining after the establishment of the factories shall be planted up at the project cost under supervision of State Forest Department.
3. State Government shall ensure compliance of the remaining conditions incorporated in the final approval granted vide Ministry's letter dated: 3/4-2-1993, by the user agency.
4. Green belt shall be created by the user agency at the earliest as per earlier stipulation vide letter dated: 3/4-2-1993.

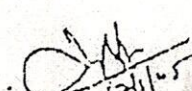
Yours faithfully,



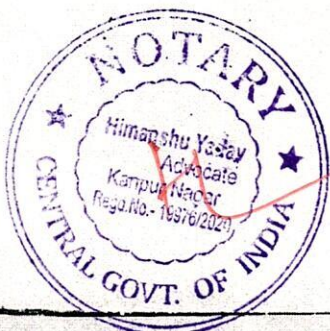
(ANURAG BAJPAI)
Asstt. Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Government of Orissa, Bhubaneswar.
2. The Chief Conservator of Forests (Central), Regional Office (EZ), Bhubaneswar.
3. The Nodal Officer, Forest Department, Government of Orissa, Bhubaneswar.
4. RO (Hqs), New Delhi.
5. User Agency.
6. Monitoring Cell of FC Division.
7. Guard file.



(ANURAG BAJPAI)
Asstt. Inspector General of Forests



Copy of letter No. 8-213-91-FC dated the 3rd February, 1993 from Asst. Inspector General of Forests, Govt. of India, Ministry of Environment & Forests, Parjyogoran Bhawan, C.G.O. Complex Lodi Road, New Delhi-110003 addressed to the Secretary, Forest Department, Government of Orissa, Bhubaneswar.

Sub:- Diversion of 1419.95 ha. of forest land for the purpose of Iron Ore based Industries at Jakhapura (Near Daitari) in Cuttack district of Orissa.

I am directed to refer to your letter No. 30506/F&E dt. 23rd December, 1992 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

2. After careful consideration of the proposal of the State Government and on the basis of the recommendation of the above mentioned advisory Committee, the Central Government hereby conveys its approval under Section-2 of Forest (Conservation) Act, 1980 for diversion of 1419.95 ha. of forest land for the purpose of Iron Ore based Industries at Jakhapura (Near Daitari) in Cuttack district subject to the following conditions:-

- i) Legal status of the forest land will remain unchanged.
- ii) No forest land will be utilized for construction of factory, township etc.
- iii) Compensatory plantation to be raised over equivalent non-forest land which will be notified as protected forest under Indian Forest Act.
- iv) 176 ha. of forest area proposed for construction of township should be located in the non-forest area and the proposed area should be used for green belt plantation using mainly indigenous species at the cost of the project.
- v) No forest land should be utilized for rehabilitation of oustees.
- vi) In 76 ha. forest area which contains 1.13 lakhs trees, no tree cutting shall be done & this area shall be part of green belt.
- vii) Free supply of firewood shall be given to the labourers working on the project.
- viii) In the green belt indigenous species shall be planted.
- ix) Conditions stipulated while granting site clearance; environmental clearance shall be strictly adhered to.

Sd/-

Asst. Inspector General of Forests.

Government of India
Forest & Environment Department

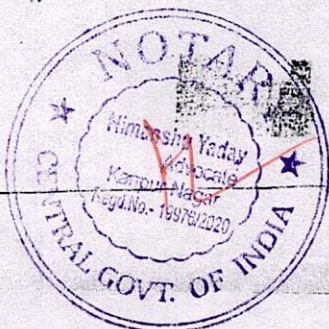
Memo No. 3154/F&E, dt. 6.2.93

Copy forwarded to P.C.C.F., Orissa/Nodal Officer, P.C.C.F., Orissa/Steel & Mines Deptt./Revenue Deptt./Managing Director, IPICOL for information & necessary action.

Deputy Secretary to Government

3155/F&E, dt. 6.2.93

Copy to Guard File (3 copies)



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Copy of letter No. B-215-91-FC dated the 3rd February 1993 from Asst. Inspector General of Forests, Govt. of India, Ministry of Environment & Forests, Paryavaran Bhawan, C.G.O. Complex Lodi Road, New Delhi-110003 addressed to the Secretary, Forest Department Government of Orissa, Bhubaneswar.

Sub:- Diversion of 1419.95 ha. of forest land for the purpose of Iron ore based Industries at Jakhapura (Near Daitari) in Cuttack district of Orissa.

I am directed to refer to your letter No. 30505/P&E dt. 23rd December, 1992 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the advisory Committee constituted by the Central Government under Section-3 of the aforesaid act.

2. After careful consideration of the proposal of the State Government and on the basis of the recommendation of the above mentioned advisory Committee, the Central Government hereby conveys its approval under Section-2 of Forest (Conservation) Act, 1980 for diversion of 1419.95 ha. of forest land for the purpose of Iron Ore based Industries at Jakhapura (Near Daitari) in Cuttack district subject to the following conditions :-

- i) Legal status of the forest land will remain unchanged.
- ii) No forest land will be utilized for construction of factory, township etc.
- iii) Compensatory plantation to be raised over equivalent non-forest land which will be notified as protected forest under Indian Forest Act.
- iv) 176 ha. of forest area proposed for construction of township should be located in the non-forest area and the proposed area should be used for green belt plantation using mainly indigenous species at the cost of the project.
- v) No forest land should be utilized for rehabilitation of oustees.
- vi) In 76 ha. forest area which contains 1.13 lakhs trees, no tree cutting shall be done & this area shall be part of green belt.
- vii) Free supply of firewood shall be given to the labourers working on the project.
- viii) In the green belt indigenous species shall be planted.
- ix) Conditions stipulated while granting site clearance/ environmental clearance shall be strictly adhered to.

Asst. Inspector General of Forests,
 Government of India
 Forest & Environment Department
 Memo No. 3154 /P&E, dt. 6.2.93
 Copy forwarded to P.C.C.F., Orissa/Nodal Officer,
 O/D P.C.C.F., Orissa/Steel & Mines Deptt./Revenue Deptt./Managing
 Director, IPIGOL for information & necessary action.

Deputy Secretary to Government
 Memo No. 3155 /P&E, dt. 6.2.93
 Copy to Guard File (5 copies)



FOREST LAND STATEMENT						
Name of the Village: Dasamania			Tahasil : Danagadi			
P.S : Kalinga Nagar (Old Sukinda)			District : Cuttack			
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	130	2	45.964	Jungle	Patita	
2		4	74.057	Jungle	Patita	
3		10	1.008	Jungle	Patita	
4		17	0.045	Jungle	Patita	
5		25	0.17	Jungle	Patita	
6		89	0.955	Jungle	Patita	
7		169	1.004	Jungle	Patita	
8		421	8.599	Jungle	Patita	
9		885	0.049	Jungle	Patita	
		Total :-	131.85			
Name of the Village: Mangalpur			Tahasil : Danagadi			
P.S : Kalinga Nagar (Old Sukinda)			District : Jajpur			
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3		5	6	7
1	97	1	3.142	Jungle	Patita	
2		5	1.304	Jungle	Patita	
3		331	0.899	Jungle	Patita	
4		332	1.17	Jungle	Patita	
5		334	1.425	Jungle	Patita	
6		336	7.308	Jungle	Patita	
		Total :-	15.247			
Name of the Village: Nuagaon			Tahasil : Danagadi			
P.S : Kalinga Nagar (Old Sukinda)			District : Jajpur			
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	27	1	16.073	Jungle	Patita	
2		19	0.024	Jungle	Patita	
		23	18.113	Jungle	Patita	
		24	7.105	Jungle	Patita	
		26	13.725	Jungle	Patita	
		27	1.02	Jungle	Patita	
		33	13.911	Jungle	Patita	
		36	0.729	Jungle	Patita	
		53	2.907	Jungle	Patita	
		70	1.134	Jungle	Patita	
		214	0.498	Jungle	Patita	
		219	6.198	Jungle	Patita	
		220	0.372	Jungle	Patita	

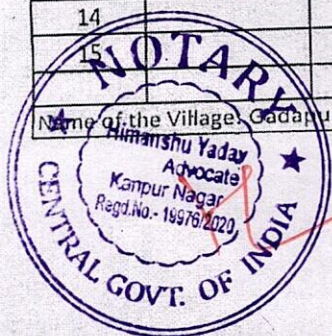


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		238	2.866	Jungle	Patita	
		245	0.113	Jungle	Patita	
		Total :-	84.789			
Name of the Village: Jakhapura				Tahasil : Danagadi		
P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	419	2	11.943	Jungle	Patita	
2		8	10.526	Jungle	Patita	
3		28	8.024	Jungle	Patita	
4		27	4.858	Jungle	Patita	
5		30	8.745	Jungle	Patita	
6		86	1.296	Jungle	Patita	
7		154	1.733	Jungle	Patita	
8		164	2.721	Jungle	Patita	
9		343	0.243	Jungle	Patita	
10		345	0.425	Jungle	Patita	
11		347	1.773	Jungle	Patita	
12		780	3.996	Jungle	Patita	
13		786	3.761	Jungle	Patita	
14		844	51.781	Jungle	Patita	
15		846	6.453	Jungle	Patita	
16		848	6.073	Jungle	Patita	
17		849	30.405	Jungle	Patita	
18		850	10.874	Jungle	Patita	
19		852	8.988	Jungle	Patita	
20		855	36.275	Jungle	Patita	
21		858	75.061	Jungle	Patita	
22		859	33.644	Jungle	Patita	
23		860	28.138	Jungle	Patita	
24		865	16.575	Jungle	Patita	
25		866	16.194	Jungle	Patita	
26		867	22.113	Jungle	Patita	
27		868	1.352	Jungle	Patita	
28		875	1.927	Jungle	Patita	
29		987	0.15	Jungle	Patita	
30		166	0.085	Jungle	Patita	
31		38	1.911	Jungle	Patita	
32		322	0.259	Jungle	Patita	
33		6	0.045	Jungle	Patita	
34		7	0.227	Jungle	Patita	
35		24	2.98	Jungle	Patita	
36		854	2.644	Jungle	Patita	
37		42	2.931	Jungle	Patita	
		Total :-	417.13			



Name of the Village: Khurunti				Tahasil : Sukinda		
P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	115	1	15.964	Jungle	Patita	
2		10	0.472	Jungle	Patita	
3		29 ✓	14.241	Jungle	Patita	✓
4		43 ✓	0.51	Jungle	Patita	
5		57 ✓	7.984	Jungle	Patita	✓
6		101	0.032	Jungle	Patita	
7		103	0.045	Jungle	Patita	
8		108	11.154	Jungle	Patita	
9		120	0.02	Jungle	Patita	
10		167	0.049	Jungle	Patita	
11		186	26.879	Jungle	Patita	
12		383	0.057	Jungle	Patita	
13		428	0.032	Jungle	Patita	
14		530	13.887	Jungle	Patita	
15		653	2.474	Jungle	Patita	
16		691	0.061	Jungle	Patita	✓
17		695	2.279	Jungle	Patita	
18		703	21.862	Jungle	Patita	
Total :-			118			
Name of the Village: Gobaraghati				Tahasil : Sukinda		
P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	75	1	58.98	Jungle	Patita	
2		2	33.316	Jungle	Patita	
3		5	18.745	Jungle	Patita	
4		10	5.344	Jungle	Patita	
5		31	25.87	Jungle	Patita	
6		33	18.401	Jungle	Patita	
7		35	6.733	Jungle	Patita	
8		37	9.437	Jungle	Patita	
9		40	36.283	Jungle	Patita	
10		162	3.976	Jungle	Patita	
11		286	0.121	Jungle	Patita	
12		288	5.668	Jungle	Patita	
13		553	25.223	Jungle	Patita	
14		256	2.263	Jungle	Patita	
15		30/561	3.316	Jungle	Patita	
Total :-			253.676			
Name of the Village: Gadapur				Tahasil : Sukinda		



P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	27	9	1.32	Jungle	Patita	
2		45	0.482	Jungle	Patita	
3		74	0.664	Jungle	Patita	
4		92	0.162	Jungle	Patita	
5		143	0.599	Jungle	Patita	
6		146	0.559	Jungle	Patita	
7		160	0.19	Jungle	Patita	
8		191	0.081	Jungle	Patita	
9		316	0.016	Jungle	Patita	
10		349	0.105	Jungle	Patita	
11		415	0.19	Jungle	Patita	
12		465	2.514	Jungle	Patita	
13		486	1.174	Jungle	Patita	
14		487	1.239	Jungle	Patita	
		Total :-	9.296			
Name of the Village: Kacherigaon				Tahasil : Danagadi		
P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	56	27	19.879	Jungle	Patita	
2		109	0.247	Jungle	Patita	
3		158	0.632	Jungle	Patita	
4		166	0.045	Jungle	Patita	
5		168	0.077	Jungle	Patita	
6		232	0.291	Jungle	Patita	
7		263	0.822	Jungle	Patita	
8		83/375	23.664	Jungle	Patita	
		Total :-	45.656			
Name of the Village: Chandia				Tahasil : Danagadi		
P.S : Kalinga Nagar (Old Sukinda)				District : Jajpur		
Sl No	Khata No	Plot No	Area (in Ha)	Kisam	Existing classification	Remarks
1	2	3	4	5	6	7
1	96	3	1.749	Jungle	Patita	
2		5	9.947	Jungle	Patita	
3		71	1.251	Jungle	Patita	
4		161	4.534	Jungle	Patita	
5		175	0.324	Jungle	Patita	
6		184	37.773	Jungle	Patita	
7		271	0.13	Jungle	Patita	
8		550	9.49	Jungle	Patita	
9		317	0.429	Jungle	Patita	



Chief General Manager (Land)

Your power to grow
ISO 9001 & 14001 Certification

NEW OPPORTUNITIES

No.IDCO/HO/P&A-LA-E- 8229/2021

33419

Date: 19.10.23

To

The Director,
 ✓ M/s.VCI Chemical Industries Private Limited,
 49, Industrial Estate Govt. Industrial Estate,
 Kanpur,Uttar Pradesh,-208012

Sub:- Allotment of land measuring **Ac.22.00** in village -Jakhapura under Danagadi Tahasil in favour of **M/s.VCI Chemical Industries Private Limited** for setting up Coal Tar Distillation Plant at KNIC, Jajpur.

Ref: IPICOL Letter No.330/21 Dtd.11.10.2021

Sir,

In pursuance to the land recommendation of SLSWCA in its 103rd meeting held on 04.09.2021 and and subsequent approval of land allotment committee (LAC) IDCO held on 23.12.2021 under the chairmanship of Chairman IDCO, we hereby allot the leased out Government land measuring an Ac.22.00 in village Jakhapura under Danagadi Tahasil in the district of Jajpur, more fully described in the schedule below in your favour for proposed Coal Tar Distillation Plant at KNIC, Jajpur on the following terms and conditions:

- 01 You have already made payment of a sum of Rs 5,57,74,438/- (Rupees Five crore fiftyseven lakh seventy four thousand four hundred and thirty eight only) towards land cost Rs. 5,37,50,000/- @Rs.25,00,000/- per acre as decided by LAC & approved by SLSWCA (IIAC), Annual Rent Rs.9,40,625/- @1.75% of land cost, Industrial Infrastructure Upgradation Scheme (IIUS) components Rs.7,70,000/- @Rs.35,000/- per acre, processing fees Rs.5000/- vide RTGS on date 25.07.2023 with a condition that additional cost, if any, approved by Government / SLSWCA would be charged before handing over the possession..
- 02 The land is allotted on leasehold basis for a period of **63 (sixty three) years** from the date of sanction and has surface rights only.
- 03 The land shall be utilized for establishment of Industries and shall not



Odisha Industrial Infrastructure Development Corporation
 (A Government of Odisha Undertaking)

Division, IDCO Towers, Janpathi, Bhubaneswar - 751022, Odisha, INDIA

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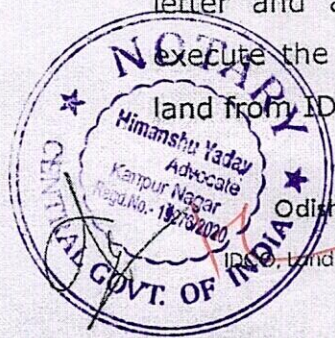
- be sub-leased for any purpose to any other institution / individual.
- 04** The allottee will have to pay the **Annual Rent** of the demised land i.e. @**1.75%** of land value and any tax as applicable for **Ac.22.00** of Govt./Private land under Danagadi Tahasil, in the District of Jajpur. The above rate will be subject to revision consequent upon the appropriate decision taken by the concerned Revenue Authority from time to time.
- 05** For any construction or addition or alternation to the existing building and for any additional construction, you shall submit the building plans and shall take up such construction, addition, alternation or additional construction only **after obtaining approval of IDCO/ appropriate authority.**
- 06** The allottee shall abide by the guidelines of the Govt. in Steel & Mines/**Industries Department / Revenue & Disaster Management Department** and any revision thereto from time to time.
- 07** The allottee shall obtain necessary clearances from the State Pollution Control Board for establishment of proposed project on the allotted land before taking up any civil construction / industrial activities and will maintain the environmental balance which might be required at the time of commission of Industries.
- 08** a)The allottee shall also have to abide by all the applicable **environment related laws / rules & regulations** which are existing and which may be framed by the competent authority from time to time.
- b)The liquid effluent discharge of / from the industries must meet OSPCB prescribed norms.
- 09** The allottee shall have to obtain clearance from **Ministry of Environment and Forest, Government of India.** The allottee shall abide by the provisions of prevailing forest laws, rule & guide lines issued by the **State / Central Govt.** from time to time.



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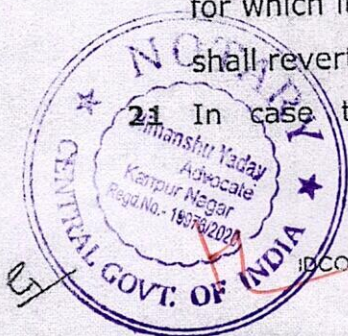
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☎ +91-0674 2544180, 2540820 | Fax:2542956 / 2541982
✉ cmiland@idco.in | www.idco.in

- 10 The allottee shall abide by the **provisions of OIIDC Act, 1980 and rules / regulations** made there under, including the decision of the Board from time to time. The allottee shall also have to abide by all the terms and conditions enumerated in the **lease deed** executed between the **Collector, Jajpur and IDCO** including terms and conditions stipulated made by **IIAC, SLSWCA, DLSWCA, HLCA& LAC**.
- 11 The allottee will take possession of the property on **"as it is"** condition **and no further demand** for any development such as earth filling, raising and the levelling etc. shall be entertained. Any other improvement or development is purely at the responsibility of the allottee.
- 12 The allottee shall not transfer his right / title / interest in land either in part or in full including change of the constitution of the company without prior **written permission of IDCO**.
- 13 The allottee shall have to execute agreement to lease with IDCO in prescribed proforma before taking over possession. The cost of the execution of agreement shall be borne by allottee.
- 14 The allottee will have to start Civil Construction on the allotted land within six months and utilize the land and start commercial production within **three years** from taking over possession, otherwise the same shall revert back to IDCO free from all encumbrances.
- 15 The allottee shall submit the following documents before execution of agreement to lease, if not submitted earlier.
 - a) Copy of Certificate of Incorporation.
 - b) Copy of Article/ Memorandum of Association.
 - c) A certified copy of the resolution passed by Board of Directors/Trustees/Partner accepting the terms and conditions of this letter and authorizing any of your Director / Representative to execute the Agreement to lease & take over possession of allotted land from IDCO on behalf of your company.



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- d) An affidavit regarding present and permanent address of the Directors/Trustees/Partners of the company.
- e) An affidavit of permanent & present address of the authorizing officer, who will execute the Agreement to lease with IDCO.
- f) A brief profile of your project.
- g) Submission of consolidated map of your project.
- h) An undertaking to the effect that, the project area is within the administrative approval of Industries Department, Government of Odisha, to obtain land through IDCO by acquisition / alienation, not purchased the private land from the public through himself in the name of the Company and not encroached any Govt. land / private land.
- 16 The allottee shall make necessary provisions for peripheral development along with provisions for ancillary industries development at their own cost. These provisions shall have to be incorporated in your project report if not provided.
- 17 The allottee shall make provisions for internal infrastructure development of allotted land including arrangement of roads, water supply and electricity for the project at their own cost.
- 18 The allottee shall make necessary provisions for adequate soil conservation and rain water harvesting structures therein to establish rain water conservation and harvesting system.
- 19 **Financial closure** for the project shall be completed within **one year** from the date of possession of land.
- 20 If construction work is not started within **6(six) months**, the lease will be deemed to have been cancelled at the end of **6 (six) month** period. Further, if the land or any part of it, is not utilized fully for the purpose for which it is sanctioned within a period of **3 (three) years**, the same shall revert to IDCO free from all encumbrances.



Odisha Industrial Infrastructure Development Corporation

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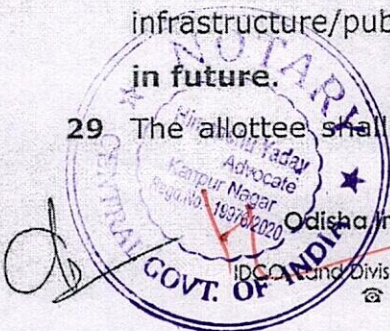
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interspersed with forest land, the Project authorities allow free access to the local community till the same is alienated in your favour after obtaining due approval of the diversion proposal by the Ministry of Environment & Forest.

- 22 In case of government land for felling of trees, enumeration of the number of trees shall be done and necessary cost shall be deposited with the government. In case of required private land, necessary clearance of the local DFO shall be obtained by the project authority before felling of trees.
- 23 The allottee shall have to abide by the decision, guidelines issued by the Govt. regarding employment & rehabilitation of displaced families. The rehabilitation site shall be kept at a reasonable distance from the reserve / protected areas and the oustees shall be provided with necessary agriculture & grazing land for sustenance.
- 24 Due opportunity shall be provided to the local people to express their views in Gram Sabha meeting in the scheduled area & public hearing shall be made by the **appropriate Authority**.
- 25 No waste water of the industry shall be released to the **Reservoir / River**. The user agency shall follow the guidelines of the Pollution Control Board.
- 26 The allottee shall abide by the terms and conditions of **MoU**, if executed with State Government.
- 27 The allottee shall develop green belt around the project site as per the detail conditions specified in the clearance issued by the **MOEF & State Pollution Control Board (SPCB)**.
- 28 The allottee shall transfer the land along the **State Highway** to the state govt. as per requirement for development of common infrastructure/public purpose, through gift deed, **if desired by Govt.**

in future.

- 29 The allottee shall be liable to pay the cost of standing trees standing



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over the leased out land as required by the District Administration.

- 30 In addition to the above conditions the conditions imposed by Ministry of Coal, for allocation of Coal block in the District of **Jajpur** and conditions stipulated in clearance / consent issued by **MOEF Government of India & State Pollution Control Board, Odisha** will be strictly adhered to.
- 31 The allottee shall have to take necessary clearance of the **local DFO** before felling of trees, if any, in case of both acquired private and Government land allotted in your favour.
- 32 The allottee shall pay any such sum towards land cost of the demised land demanded by the lessor consequent upon the lessor being required to pay more towards the compensation under the provision of Land Acquisition Act or in pursuance of the orders of Civil Court or any other authority enhancing the amount of compensation awarded by the Collector or other dues lawfully payable under the land acquisition proceedings or any reasons whatsoever. You shall agree and undertake to reimburse IDCO any sums or expenses incurred by IDCO towards payment of the higher cost or otherwise as may be assessed.
- 33 The allottee shall abide the decisions of the Rehabilitation and Periphery Development Advisory Committee (RPDAC) from time to time regarding rehabilitation and employment of displaced families and also abide by the guidelines / direction of Government of Odisha and other appropriate authorities regarding rehabilitation of displaced families.
- 34 In the event of breach of any of the terms and conditions of the allotment stipulated above, allotment in question shall stand cancelled and the deeds executed, if any, with you shall also be cancelled. The allottee shall hand over possession of the allotted land within 15 days from the date of cancellation failing which the allottee shall be evicted from the demised property under the provisions of OIIDC Act.1981/OPP



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35 An agreement to lease shall be executed by the Corporation with allottee / entrepreneurs for implementation of the project within the moratorium period. After timely implementation of the project, lease deed will be executed between the Corporation and allottee for **63 (sixty three)** years from the date of possession of the handing over of the land or for the balance lease period as appropriate.

LAND SCHEDULE


Name of the Village - Jakhapura	Name of the P.S. & No.- Dharmasala No.197
Name of the Tahasil- Danagadi	Name of the District - Jajpur

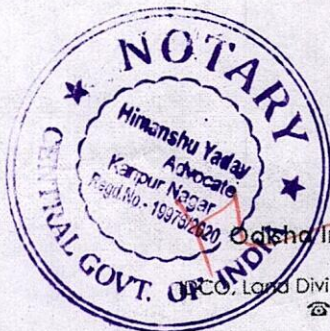
Sl No.	Khata No.	Plot No	Total area in Ac.	Allotted area in Ac.
1	419	860(P)	69.37	10.37
2	344	861(P)	3.25	3.00
3	345	862	2.96	2.96
4	237	863(P)	3.08	0.86
5	206	864(P)	7.29	4.47
6	419	865(P)	40.27	0.34
		Total	126.22	22.00

Therefore, you are requested to convey the letter of acceptance to the undersigned within 15 days failing which the allotment offer shall stand withdrawn automatically.

BY ORDER OF M.D.

Yours faithfully,


Chief General Manager (Land)



Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Underlaking)
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✉ camland@idco.in | www.idco.in

Sri Manoranjan Mallick, OAS (SS)
Chief General Manager (Land)



Memo No. 33420 / Date 19.10.23

Copy forwarded to Additional Secretary to Government, Steel & Mines Department / Additional Secretary to Government, Industries Department / Chief General Manager (SLNA), IPICOL, IPICOL House, Janapath, Bhubaneswar for kind information.

[Handwritten signature]
19/10/23

Chief General Manager (Land)

Memo No. 33421 / Date 19.10.23

Copy forwarded to District Magistrate & Collector, Jajpur / Additional District Magistrate, Jajpur / Sub-Collector, Jajpur / Tahasildar, Danagadi, Jajpur for information and necessary action.

[Handwritten signature]
19/10/23

Chief General Manager (Land)

Memo No. 33422 / Date 19.10.23

Copy forwarded to Chief General Manager (P&C) / Divisional Head, IDCO Water Supply Division / Divisional Head, IDCO Electrical Division, Head Office, Bhubaneswar / Divisional Head, IDCO Jajpur Division, Jajpur for information & necessary action.

[Handwritten signature]
19/10/23

Chief General Manager (Land)

[Handwritten signature]
Rajendra Manam

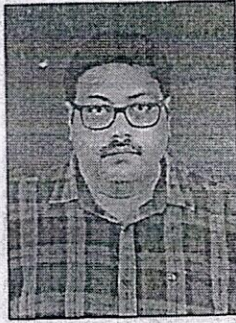


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Registering Officer
Sukinda

mob-9078124185

Addl. Land Officer
IDCO, Jajpur Road Division

For VCI Chemical Industries Pvt. Ltd.

Authorised Signatory

Certified that VCI CHEMICAL INDUSTRIES PVT. LTD bearing IEM No. 225/N/SIA/IMO/2021, a Large scale Provisional Thrust Sector Enterprise is intending for setting up "Coal Tar Distillation Plant" comprising of Land Ac 22.0 at Kata No. 419 344, 345, 237, 206, 419 & plot No. 860(P), 861(P), 862, 863(P), 864(P), 865(P) respectively at: Jakhpura, Tahasil: Danagadi, KNIC, Jajpur.

No stamp duty is required to be paid by the unit under provision of para 5 of CG for stamp duty exemption under IPR-2022 (Resolution No. 12300/I dtd 30.11.2022)
COUNTER SIGNED by

Director of Industries, Odisha, Cuttack

AGREEMENT

General Manager, D.K. Kalinganagar
D.K. Kalinganagar,
day of

An Agreement made at _____ on the _____
Year, 2024.

BETWEEN THE ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION a Corporation constituted and operated by the State of Odisha under the ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION Act, 1980 (Odisha Act of 1980) and having its Head Office at IDCO Tower, Janpath, Bhubaneswar, Odisha, Pin-751022, represented by Sri Jitendriya Dash, Age-46, S/O Late Jagannath Dash, ORS, Additional Land Officer, Jajpur Road Division, Jajpur, IDCO, Bhubaneswar hereinafter called the "Lessor" / "Grantor" (which expression shall unless the context does not so admit, include its successors and assigns) of the ONE



Addl. Land Officer
IDCO, Jajpur Road Division

For VCI Chemical Industries Pvt. Ltd.

Authorised Signatory

Handwritten mark

29

"M/s. VCI Chemical Industries Private Limited" represented by its Authorized Signatory, Sri Arghajit Roy, General Manager Projects, aged about 58 Years, S/o Ashitendu Roy, Present Address & Permanent address At: R/o 298D, Bagmari Road, Kankurgachi S.O, Kolkata, West Bengal-70054 who has been authorized to sign & execute the document and all other related matter including taking over possession and execution of lease deed with IDCO in respect of allotted land on behalf of the firm, carrying on business as General Manager Projects name and style "M/s. VCI Chemical Industries Private Limited" having its registered office and business At: 49 Government Industrial estate, Kalpi Road, R.K Nagar, Kanpur (U.P)-208012. Here in after called the Lessee (which expression shall unless the context does not so admit, include its successor/successors in business/ is/their survivors or survivor and the heirs, executors and permitted assigns) of the **OTHER PART**.

The "Lessor" and the "Lessee" are (hereinafter together always referred to as the "Parties" and are individually, when necessary, referred to as "Party").

WHEREAS the Lessee has/have applied to the Grantor/Lessor for the grant to him/himself/her/herself/it of a lease of the land and premises herein after described, which the Grantor/Lessor has agreed to grant to him upon certain terms and conditions vide allotment letter No. IDCO:HO:P&A:LA:E:8229/2021/33419, Dated 19.10.2023 for Ac.22.00 In Villages namely Jakhapura under Danagadi Tahasil in Jajpur District AND WHEREAS before signing this Agreement, the Lessee/ Lessees has/have paid the sum of **Rs.5,37,50,000/ towards land cost @Rs.25,00,000/- per acre, Rs.9,40,625/- towards Annual Rent @ 1.75% of Land Cost, Rs.7,70,000/- towards Industrial Infrastructure Up gradation Scheme (IIUS) Component - Rs.35,000/- per acre, Processing Fees Rs.5000/- vide RTGS,**



Addl. Land Officer
Jajpur District

For VCI Chemical Industries Pvt. Ltd.
Authorized Signatory

2/10

total amount Rs.5,57,74,438/- (Rupees five cores fifty seven lakhs seventy four thousand four hundred and thirty eight) only being the amount of Land Cost payable by the Lessee/Lesseees.

NOW IT IS HEREBY MUTUALLY AGREED as follows: -

1. During the moratorium period of three (03) years in case of Micro, Small or Medium Industries and (05) years in case of Large Industries from the date hereof the Lessee/Lesseees shall have Lease and authority only to enter upon the piece of land described in the first schedule hereunder written and delineated on the plan annexed hereto and thereon forth purpose of building and executing works for the implementation of the project, i.e Coal Tar Distillation Plant at KNIC, Jajpur there on as herein after provided and for no other purpose what so ever and until the grant of such Lease as is herein after referred to the Lessee/Lesseees shall be deemed to be a bare Lessee only of the premises at the same rent and subject to the same terms as if the Lease had been actually executed.

2. Nothing in these present contained shall be construed as a demise in law of the said land hereby agreed to be demised or any part there so as to give to the Lessee/Lesseees any legal interest the rein until the lease hereby contemplated to be executed and registered but the Lessee/Lesseees shall only have a lease right to enter upon the said land for the purpose of performing this Agreement.

However, the Lessor shall permit the Lessee the use and occupation of the Leased Premises during the period of Lease here in created without any hindrance/eviction interruption and/or disturbance, claim or demand whatsoever by the Lessor or any person claiming by from under or in trust for the Lessor, save and except in the event of termination or prior determination under Article 6 below.

3. The Lessee/ Lesseees hereby agrees /agree to observe and perform the stipulations following that is to say:-



3

For VCI Chemical Industries Pvt. Ltd.

Authorized Signatory

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- a) That the Lessee/Lessees shall take possession of the property on "as is where basis is". No further demand shall be made to the Lessor for any improvement and /or development of the land whatsoever.
- b) The Lessee/Lessees may, at its own cost, put up two sign-boards indicating its name, on the exterior of the Leased Premises, Provided that the dimensions and exact location of such sign boards shall be intimated, in advance, to the Lessor for its approval and that such approval should be obtained, in writing, Provided However, that such approval shall not be unreasonably withheld. Such signboards should not cause any damage to the facade of the Leased Premises and shall not contravene any local laws or regulations.
- c) The said plot of land shall be fenced in during construction by the Lessee/Lessees at his/their/its expense in every respect.
- d) No work shall be commenced which infringes any of the Building Regulations set out by the Appropriate Authority, Governed by Govt. of Odisha until the said plans and elevations shall have been so approved as aforesaid and there after he/they/it shall not make any alterations or additions there to unless such alterations and additions shall have been previously in like manner approved.
- e) The Lessee/Lessees shall have to start civil construction on the allotted property within six months from the date of possession and commence commercial production within 05 (five) years from the date of handing over of possession. The extension of implementation up to one year may be allowed without imposition of penalty provided the Lessor is convinced that the delay is not due to the fault of the Lessee. However penalty at the rate of 1% of prevailing land cost of the Industrial Area shall be imposed beyond the approved implementation period at the discretion of the Lessor.
- f) The Lessee/Lessees shall be responsible for complying with all pertinent by-laws, rules and regulations for the time being in force in respect of the charges made by the Lessee inside the Leased premises the Lessee may deem fit for full enjoyment of the Leased Premises.



Adtl. Land Officer
IBCO, Jajpur Road Division

For VCI Chemical Industries Pvt. Ltd.
Authorized Signatory

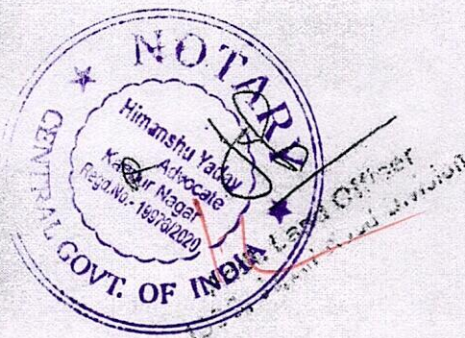
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Outgoings chargeable against an owner or occupier in respect of the said land and any building erected thereon.

- h) The Lessee/Lesseees agrees/agree and admits its liability to pay any such further sum or sums towards premium of the demised land demanded by the Lessor consequent upon the Lessor being required to pay more towards the compensation arising out of any law or order of any competent Court. The Lessee agrees and undertakes to reimburse the Lessor towards payment of higher compensation as may be assessed.
- i) That the Lessee/Lesseees shall from time to time pay to the Grantor /Lessor such recurring fees in the nature of service or other charges as may be prescribed by the Government of Odisha under the Odisha Industrial Infrastructure Development Corporation Act, 1980 and the Rules framed there under.
- j) That the Lessee will keep the Grantor / Lessor indemnified against any and all claims for damage which may be caused to any adjoining buildings or other premises by such building or in consequence of the execution of the aforesaid works and also against all payments whatsoever which during the progress of the work may be come payable or be demanded by the Municipality or any local authority in respect of the said works or of anything done under the authority herein contained.
- k) That the Lessee shall observe and conform to all rules, regulations and bye-laws of the Local Authority concerned or any other statutory regulation in anyway relating to public health and sanitation in force for the time being and shall provide sufficient latrine accommodation and other sanitary arrangement for the labourers and workmen employed during the construction of the buildings on the said land in order to keep the said land and its surroundings clean and in good condition to the entire satisfaction of the Divisional Head, IDCO and shall not, without the consent in writing of the Divisional Head, IDCO permit any labourers or workmen to reside upon the said land and in the event of such consent being given shall comply strictly with the terms thereof.


For VCI Chemical Industries Pvt. Ltd.

Authorized Signatory



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- l) That the Lessee/Lesseees will not make any excavation upon any part of the said land nor remove any stone, earth, or other material there from except so far as may, in the opinion of the officer authorized by the Grantor/Lessor, be necessary for the purpose of forming the foundations of the building and compound walls and executing the works authorized by this Agreement.
- m) That the Lessee/Lesseees will not directly or indirectly transfer, assign, sell, encumber or parts with his/ their /its interest under or the benefit of this Agreement or any part thereof in any manner whatsoever without the previous consent in writing of the Corporation. However, in case of the Lessee is desirous of creation of Mortgage/ charge/ interest of any Banking or Non-Banking Financial Company for financial assistance for the purpose of credit facilities, the same may be executed with prior consent of the Lessor in the format and procedure mentioned under the regulations and rules of the Lessor. In this event also, it is hereby clarified that at no point of time the Lessee per se gets any interest over the demised premises of the Lease.
- n) That the Lessee/Lesseees shall not at any time do, cause or permit any nuisance in or upon the said land and in particular shall not use or permit the said land to be used for any industry other than the purpose for which the land is allotted.
- o) That the Lessor shall at own cost construct and maintain an access road leading from the Estate road to the said land in strict accordance with the specifications and details prescribed by the Divisional Head concerned. lesser shall not bear any expense .
- p) The Lesseeshall always be liable to make good the exterior and structure of the Leased Premises including walls, drainage and roof by carrying out necessary repairs or renovations within its statutory common duty of care.

For VCI Chemical Industries Pvt. Ltd.

 Authorised Signatory




- q) That in employing skilled and unskilled labours the Lessee/Lesseees shall give first preference to the persons who are able-bodied and whose lands area required for the purpose of the said Industrial Area.
- r) The Lessee/Lesseees hereby agrees/ agree to bear all charges to be paid to the power supply company for making the power available to the Lesseein terms of these presents and for consumption of the Electric Power by the Lessee.

4. That the Lessor hereby agrees to observe and perform the stipulations following that is to say:

- a) The Lessor shall not be liable to the Lessee, its Directors, Officers, Employees, Servants, Agents, Invitees, Visitors, Customers or any other person using or at any time being upon the Leased Premises or any personal injury, damage, loss or inconvenience howsoever or whatsoever caused to them or to any goods or chattels brought by any person upon the Leased Premises it being the intention of and agreed to between the Parties that the Lessee and other persons using the Leased Premises shall use the same solely at the risk of the Lessee, provided that, such injury, damage, loss or inconvenience is not caused by the negligence of the Lessor, its employees or agents.
- b) The Lessor further agrees that as soon as the Divisional Head /Land Officer/ Authorized Officer of IDCO certifies on the completion of factory building and on commencement of commercial production in accordance with the terms hereof and if the Lessee/Lesseees shall have observed all the stipulations and conditions here in before contained, the Lessor will grant and the Lessee/Lesseees will accept a lease (which shall be executed by theparties in duplicate) of the said land and the factory building erected thereon for a term of **63 (sixty three) Years** from the date of execution of the Agreement to Lease Deed.

For VCI Chemical Industries Pvt. Ltd.

Authorised Signatory



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c) The Lease shall be prepared in duplicate in accordance with form of Lease set out in the schedule hereunder-written with such modification and conditions there to as may be agreed upon and all costs, charges and expenses of and incidental to the execution of Agreement and its duplicate, also the lease and its duplicate shall be borne and paid by the Lessee/Lessees alone.

5. Termination. Post-termination obligations

Either Party ("non-defaulting party") shall be entitled to terminate this Agreement in the event of the other party ("defaulting party") committing a material breach of the terms, conditions and covenants contained in this Agreement to be observed and performed by the defaulting party by giving 30 days advance notice in writing and if the defaulting party rectifies the breach and informs the non-defaulting party in writing about the same within the said period of 30 (thirty) days then the notice will cease to be effective.

However, if the defaulting party is unable to rectify the breach within the period of 30 days, then this Agreement shall, at the option of the non-defaulting party, stand terminated.

6. Notices

All notices or other communications required or permitted to be given under this Agreement shall be in writing and shall be either delivered personally or sent by mail, at the following addresses of the Parties:

- a) To the Lessor at its Registered Office mentioned herein ,and
- b) To the Lessee at
 - i. The Leased Premises and
 - ii. Its Registered Office

Notice shall be deemed to be given on the seventh business day after such notice is mailed, if sent by registered mail. Any notice shall commence on the day such notice is deemed to be given.



For VCI Chemical Industries Pvt. Ltd.
 Authorized Signatory

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A Party may change its address for purposes hereof by notice to the other Party.

7. Force Majeure

Neither Party shall be liable to the other Party for failure to perform its obligations hereunder due to the occurrence of any event beyond the control of such Party and affecting its performance including, without limitation, governmental regulations, orders, administrative requests, rulings or orders, acts of God, war, war-like hostilities, civil commotion, riots, epidemics, or any other similar cause or causes.

8. Governing Law

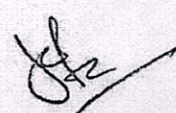
It is declared and confirmed by the Parties hereto that what is recorded in this Agreement reflects the true intention of the Parties and neither Parties shall contend to the contrary. This Agreement shall be governed and construed in accordance with the laws of India.

9. Costs for Registration

All costs and expenses for preparation, execution and registration of this agreement/Lease shall be borne by the Lessee.

10. Should there be any conflict between the terms contained in this Agreement and the term contained the IDCO Act/ IDCO Land Regulations hereunder-written the latter shall prevail.


11. For the purpose of this Agreement to Lease the expression Chairman-cum Managing Director, IDCO shall include the Managing Director / the Land Officer / Divisional Head or any other Authorized Officer of the Odisha Industrial Infrastructure Development Corporation (IDCO).

A 

Adml. Land Officer
IDCO



For VCI Chemical Industries Pvt. Ltd.

 Authorized Signatory




LAND SCHEDULE

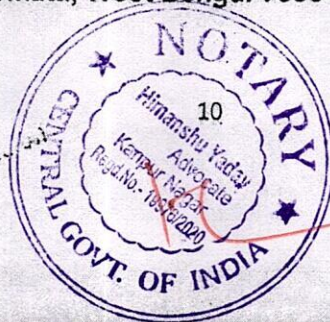
Name of the Village- Jakhapura	Name of the P.S. & No.- Dharmasala No.197
Name of the Tahasil- Danagadi	Name of the District -Jajpur


SI No.	Khata No.	Plot No	Total area in Ac.	Allotted area in Ac.
1	419	860(P)	69.37	10.37
2	344	861(P)	3.25	3.00
3	345	862	2.96	2.96
4	237	863(P)	3.08	0.86
5	206	864(P)	7.29	4.47
6	419	865(P)	40.27	0.34
		Total	126.22	22.00

IN WITNESS WHEREOF Sri Jitendriya Dash, Age-46, S/O Late Jagannath Dash, ORS, Additional Land Officer, IDCO Jajpur Road Division, Jajpur, of the Odisha Industrial Infrastructure Development Corporation (IDCO) has, for and on behalf of the aforesaid, Odisha Industrial Infrastructure Development Corporation (IDCO) set his hand and affixed the Common Seal of the Corporation hereto on its behalf and the Lessee /Lessees hath here unto set his/their hand/ affixed the Common Seal of the Company the day and year first above written (OnePart).

IN WITNESS WHEREOF "M/s. VCI Chemical Industries Private Limited" represented by its Authorized Signatory ,Sri Arghajit Roy, General Manager Projects, aged about 58 Years, S/o Ashitendu Roy, Present Address & Permanent address At: R/o 298D, Bagmari Road, Kankurgachi S.O, Kolkata, West Bengal-70054 (Other Part).

A

 Addl. Land Officer




For VCI Chemical Industries Pvt. Ltd.

 Authorized Signatory





Endorsement of the certificate of admissibility


Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35© Fees Paid : A5(b) - 100, User Charges - 340, Total - 440.
Date: 07-Mar-2024


Signature of Registering officer
Sukinda

Endorsement under section 52



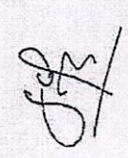
Presented for registration in the office of the Sub-Registrar Sub-Registrar SUKINDA between the hours of 10:00 AM and 1:30 PM on the Date 07/03/2024 by ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION REPRESENTED BY SRI JITENDRIYA DASH ADDL.LO , son/daughter/wife of of JAJAPUR ROAD DIVISION , JAJAPUR, by caste , profession and finger prints affixed.

Signature of Presenter / Date: 07-Mar-2024


Signature of Registering officer.
Registering Officer
Sukinda

Endorsement under section 58

Execution is admitted by :

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
ODISHA INDUSTRIAL INFRASTRUCTURE DEVELOPMENT CORPORATION REPRESENTED BY SRI JITENDRIYA DASH ADDL.LO		 117347871		07-MAR-2024



Vill - Jakhapur

1. Khat ND 419 Hat 860 ACP 37.

2. " " 344 " 861 ACP 30.00

3. " " 345 " 862 2.96

4. " " 237 " 863 ACP 0.86

5. " " 206 864 ACP 4.57

6. " " 419 865 ACP 0.34

(Lessor) One Part

(Lessee) Other Part

For VCI Chemical Industries Pvt. Ltd.

Authorized Signatory

Authorised Signatory

22.00

Add. Land Officer

Witnesses in favor of the

the One Part

1. Name-

Address-

Baladev Sahew
S/o Klajindra
Sahew
R. S 1000

Witnesses in favor of the

Other Part

1. Name-

Address

ARGHAJIT ROY
Kapatam Singh
S/o - Late Naktul Chandra Singh
Vill - Manoharpur
PO:- Pankopal saran
Dist:- Jajpur

For VCI Chemical Industries Pvt. Ltd.

Authorized Signatory



For VCI Chemical Industries Pvt. Ltd.

Authorized Signatory



MS VCI CHEMICAL INDUSTRIES PVT LTD REPRESENTED THROUGH ARGHAJIT ROY		 244469291		07-MAR-2024
Identified by BASUDEV SAHOO Son/Wife of KHAJINDRA SAHOO of RI IDCO , IDCO TOWER, BHUBNAESWAR JAJPUR by profession				
BASUDEV SAHOO		 43210955		07-MAR-2024

Date: 07-Mar-2024

Signature of Registering officer
 Registering Officer
 Sukinda

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the Sub-Registrar , SUKINDA

Book Number : 1 || Volume Number : 3


Document Number : 10842400136

For the year : 2024

Seal :
Date : 11/03/2024

Signature of Registering officer
 Registering Officer
 Sukinda





 Government of India

 ବାସୁଦେବ ସାହୁ


 Basudeba Sahoo

 ଚା ପିତାଙ୍କ ନାମ

 Father: Khajindra Sahoo


 ଜନ୍ମ ତାରିଖ/DOB: 17/02/1988

 ଲିଙ୍ଗ /Male



 3304 0664 2115

ଆଧାର - ବାଧ୍ୟାରଣ ଲୋକର ଅଧିକାର



 Unique Identification Authority of India

 ଠିକଣା: ବାୟାରା ଉପପଞ୍ଚାୟତ, ଜାପୁର, ଓଡିଶା, 755007

 Address: BAIDYARA

 Abdalpur, Baiyara,

 Jajapur, Odisha, 755007

3304 0664 2115

1947
1000 303 1247

help@uidai.gov.in

Basudev Sahoo

NOTARY

 Himanshu Yadav

 Advocate

 Kampur Nagar

 Regd.No. - 1937@2020

 CENTRAL GOVT. OF INDIA

~~5~~



27/03/2024
Registering Officer
Sukinda



~~3~~



 Government of India

 ନିକଟତମ ନାମ

 KALPATARU SINGH

 ପିତା : ନକୁଲଚନ୍ଦ୍ର ସିଂହ

 Father: NAKULCHANDRA SINGH


 ଜନ୍ମ ତାରିଖ / DOB : 10/02/1973

 ପୁରୁଷ / Male



 4667 6018 3942

 ଆଧାର - ସାଧାରଣ ଲୋକର ଅଧିକାର



 Unique Identification Authority of India


 ଠିକଣା


 ପଙ୍କାପାଳ ସାହୁ, ମନ୍ଦିର ପୁର, ଜାପାପୁର


 Pankapal Saha, Manohar Pur, Jajapur, Odisha, 755026

 Address: PANKAPAL SAHA, Manohar Pur, Jajapur, Odisha, 755026

 4667 6018 3942

 1800 300 1912

 help@uidai.gov.in

 www.uidai.gov.in

Kalpataru Singh

NOTARY

 Himanshu Yadav

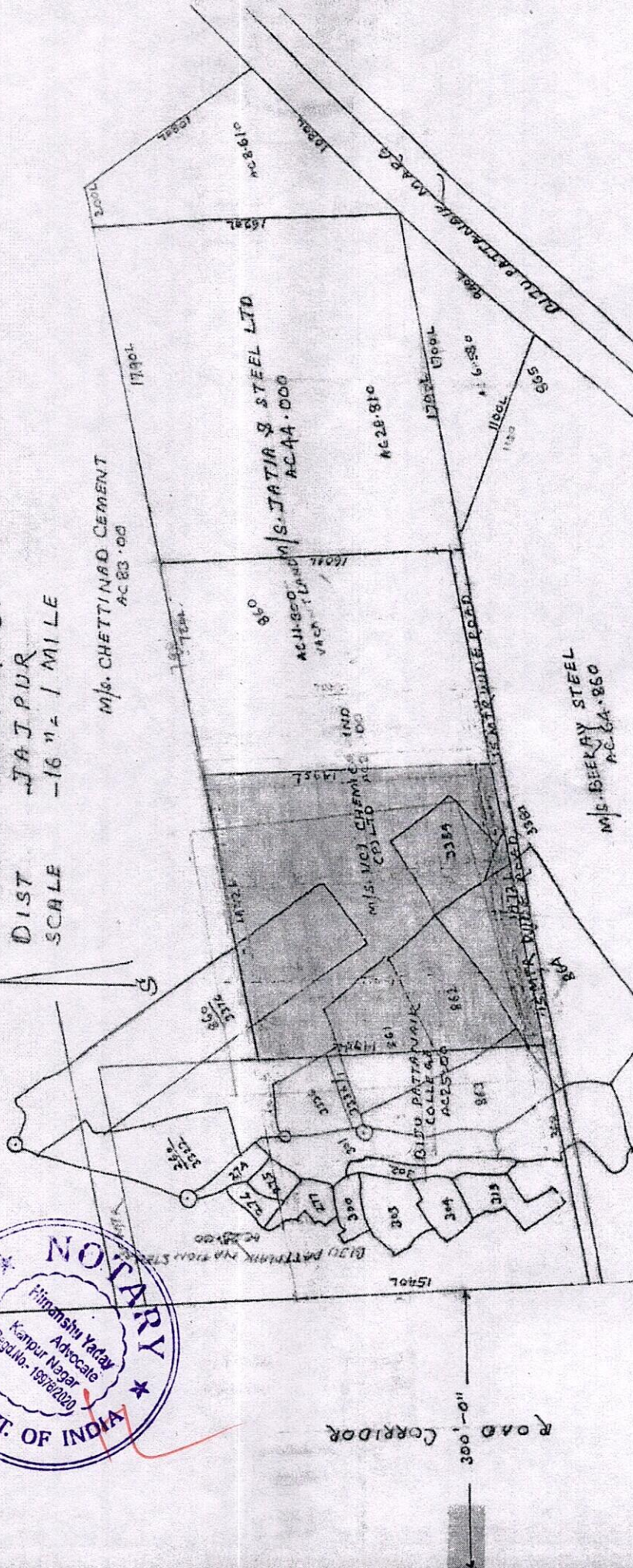
 Advocate

 Kampur Nagar

 Regu.No.-1697/2020

 CENTRAL GOVT. OF INDIA

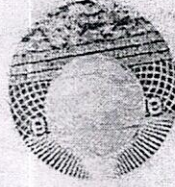
MOUZA - JAKHAPURA & KACHHARIGAON
THANA - DHARMA SHALO
TAHASIL - DANAGADI
DIST - JAJPUR
SCALE - 16" = 1 MILE



GOVT. LAND LEASED OUT TO M/S. VCI CHEMICAL INDUSTRIES (P) LTD SHOWN THUS AC 22.00

For VCI Chemical Industries Pvt. Ltd.
M/S. VCI CHEMICAL INDUSTRIES (P) LTD.
1495 Link X 1472 Link X
Rev. SUPERVISOR
IDCO - BIRK
Rev. Supervisor
IDCO, Bhubaneswar
M/S. BEEKAY STEEL
AC 64.860
M/S. JATIA & STEEL LTD
AC 44.000
M/S. CHETTINAD CEMENT
AC 83.00
M/S. VCI CHEMICALS AND
VACUUM LAMINATED BOARD
DIBU PATTA VAIK
COLLEGE
AC 25.00
DIBU PATTA VAIK
ROAD
TEMRA DULE ROAD
ROAD CORRIDOR
300'-0"





E-mail: paribesh1@ospboard.org
Website: www.ospboard.org

595

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751012

No. 7045/1

IND-II-CTE-7195

Date: 09.05.2024

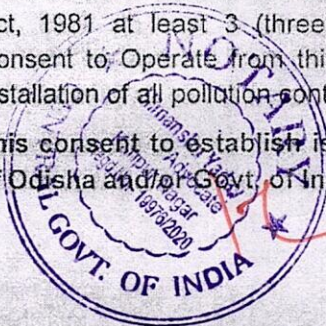
Through online/
By speed post

CONSENT TO ESTABLISH ORDER

In consideration of the online application No. 5382793 for obtaining Consent to Establish for M/s VCI Chemical Industries Pvt. Ltd. the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for installation of 1.0 Lakh TPA Greenfield Coal Tar Distillation Plant for production of (Light and Medium Coal Tar Oil- 16,000 TPA, Carbon Black Feed Stock- 26,000 TPA and Coal Tar Pitch- 58,000 TPA) with total project cost of Rs 172.57 Crores within Kaliganagar Industrial Complex over an area of 22 Acres at-Village-Jakhapura Khata No.419,344,345,237,206,419 Plot No.860(P),861(P),862,863(P)864(P),865(P) Mouza- Jakhapura & Kachharigaon, Thana- Dharmashala, Tahsil- Danagadi in the district of Jajpur with the following conditions;

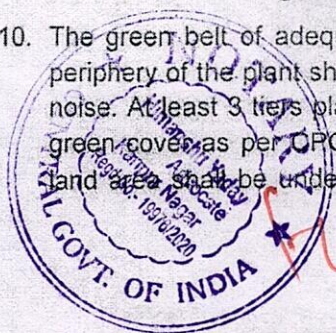
GENERAL CONDITIONS:

1. This Consent to Establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence construction of the project within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this Consent to Establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made thereunder with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments thereunder. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to Operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commercial production and obtain Consent to Operate from this Board. No operational activity shall commence prior to installation of all pollution control measures.
4. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.



SPECIAL CONDITIONS:**A. GENERAL CONDITIONS:**

1. The proponent shall obtain Environmental Clearance under EIA Notification 2006 and amendment made thereafter from MoEF&CC, Govt. of India and any construction activity shall be commenced only after obtaining Environmental Clearance.
2. The proponent shall follow process chart and carry out production as per standard operating procedure and checklist of minimal requisite facilities prescribed by CPCB, Delhi, in May 2022 for utilization of hazardous waste under Rule 9 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, for Utilization of Tarry residue waste & coal tar sludge for production of Napthalene Oil, Creosote Oil (Heavy & Light), Anthracene oil and coal tar pitch.
3. Under no circumstances there shall be any discharge of phenol and cyanide contaminated wastewater to outside the premises to prevent any contamination of Ganda Nalla flowing nearby the unit.
4. This Consent to Establish is granted for the capacity as mentioned above and any expansion in the capacity, change or modification in the process, addition, alternation any nature has to be undertaken with prior approval of the Board. For any change in the site or area, fresh Consent to Establish has to be obtained from the Board. The proponent shall carry out construction activity as per approved lay out map (Annexure-I). If the proponent wants to change the approved plant layout map, they can submit a modified plant layout map with adequate justification for such modification.
5. The proponent shall submit six monthly progress report every year (i.e. June and December) of construction activity of the project to the Board (at Head Office and Regional Office) for record and verification.
6. The proponent shall provide temporary storage space for storage of solid and Hazardous waste before final disposal. The Hazardous and E-waste shall be stored under covered shed on concrete floor.
7. Certificates from the designer or manufacturers of plant facilities shall be provided to the Board before installation of plant facilities. An undertaking shall also be submitted to the Board before construction activities so that the installed capacity will not exceed Consent to Establish capacity.
8. The unit shall obtain NOC from CGWA for use of ground water before getting Consent to Operate of State Pollution Control Board, Odisha.
9. The proponent shall obtain permission from Department of Water Resources, Govt. of Odisha for drawl of ground water and surface water.
10. The green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. At least 3 tiers plantation around boundary shall be developed as green belt and green cover as per CPCB guidelines it must be ensured that at least 33% of the total land area shall be under green cover. The proponent shall ensure the maintenance of





green belt throughout the year. Area earmarked for green belt shall not be diverted for any other purpose.

11. The construction and demolition wastes to be generated from the proposed project shall be disposed of in accordance with the provision under "Construction & Demolition Wastes Management Rules 2016".
12. The proponent shall comply to the provisions of E-Waste (Management) Rules, 2016 and amendment thereafter and shall handover e-waste to authorized collection centers/register dismantlers/ recyclers for proper disposal of e-waste.
13. The proponent shall comply with the provision made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition on use of Single Use Plastics within the premises.
14. All the plastic waste generated from the premises shall be collected and sent for co-processing to the nearby cement kilns and / or registered recyclers under Plastic Waste Management Rules, 2016.
15. The construction shall be carried out with fly ash bricks. If the fly ash bricks are not available locally the construction may carried out with other bricks with prior intimation to the concerned Regional Office of SPC Board. A statement indicating use of fly ash bricks during construction period shall be submitted to the Board quarterly for record.
16. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
17. The proponent shall provide full-fledged environmental management cell and the head of environmental management cell shall report directly to the unit Head.
18. The Board may impose further conditions or modify the conditions stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this clearance in case the stipulated conditions are not implemented.
19. No production activity shall commence prior to installation of all pollution control measures. In case it is found that the industry is operated without installation of adequate pollution control equipment, direction for closure shall be issued u/s 31 (A) of Air (PCP) Act, 1981 and / or u/s 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

B. WATER POLLUTION:

20. Tarry residue or coal tar sludge shall be received into storage tank and a transfer pump shall be used to transfer the tarry residue. The tanks and transfer pump shall be under covered shed to eliminate any contact with rainwater. The storage tanks shall be provided with water seals to all probable leaking points so as to minimize the VOCs emissions.
21. The storage tank shall be preferably placed above the ground with low raise bund wall & cemented floor with slope to collect spillages, if any, to collection pit. The collected seepage shall be raised in the process. The vent of storage tank shall be connected through condenser. In case of underground storage of tarry residue or coal tar sludge, storage tank may be below the ground provided it has HDPE liner system beneath the tank and leachate collection system below HDPE liner. In the event of leachate detection



- in the leachate collection system, collective measures shall be taken immediately and the leachate shall be collected and reused in the process.
22. The entire process area shall have cemented floor with the adequate slope to collect spillages, if any, into a collection pit. The spillages from collection pit shall be transferred to ETP or reaction tank, as the cases may be through pump.
 23. The Tarry Residue shall be transferred to pre-treatment/vacuum distillation unit by using transfer pumps/pipeline system only. Coal tar sludge shall be transferred to mixing tank through transfer pump/pipeline system only for blending of coal tar sludge and crude coal tar. Once mixing is over the coal tar blend (crude coal tar + coal tar sludge) is transferred to pre-treatment /distillation unit by transfer pumps. There shall be no manual handling of Tarry Residue and coal tar sludge.
 24. The unit shall install ETP with capacity as per the design parameter and specification submitted along with Consent to Establish application. Under no circumstances, the unit shall change the design parameter / specification of ETP as proposed in Consent to Establish application during the installation of ETP. Adequacy of ETP and other pollution control equipment to be verified at the time of Consent to Operate based on the design parameters / specification submitted along with the Consent to Establish application.
 25. Condensate water generated during distillation shall be treated in tar wastewater treatment plant of capacity 20 Cum/ Hr based on biochemical treatment consisting of pre-treatment system, biological and chemical treatment system, post-treatment system, further treatment system, sludge treatment system and water reusing treatment system and A/O (1st-stage anoxic-aerobic tank) process shall be adopted. Biological treatment system consists of anoxic tank, aerobic tank, sedimentation tank, chemicals feed room, air blower room, etc to remove the organic pollutants, ammonia and cyanide shall be installed as proposed. ETP shall be equipped with for proper treatment for CN, Phenol, O&G, COD, TKN and TDS and single or multiple effect evaporator and Zero Liquid Discharge (ZLD) shall be maintained. The treated effluent shall meet prescribed standard of pH – 6.5 to 8.0, COD-250 mg/l, BOD – 30 mg/l, TSS-50 mg/l and Oil & Grease – 5.0 mg/l, Phenolic Compounds as Phenol- 1.0 mg/l, Cyanide as CN-1- 0.2 mg/l and NH₃-N -50 mg/l even though there shall not any discharge.
 26. Condensate water generated during distillation shall be treated Physico-Chemically in an ETP of adequate capacity as above and treated effluent shall be evaporated in single or Multi Effect Evaporator (MEE) so as to meet zero discharge. The waste water generated from floor washing shall be sent to ETP for treatment.
 27. Further treatment system mainly composed of coagulation and biological fluidized bed with biosorption and further bio-degradation through the multicarrier biological fluidization shall be adopted to reduce COD and chromaticity of wastewater.
 28. The entire treated effluent shall be reused and in no case, there shall be any discharge from the unit so that the unit shall function as a ZLD unit. Zero Liquid Discharge shall be ensured, and no waste/treated water shall be discharged outside the premises under any circumstances.
 29. The unit shall install online Continuous Effluent Quality Monitoring System (CEQMS) at the outlet of Effluent Treatment Plant (ETP) for online real time data transmission through GPRS system to SPCB RT-DAS server and also upload data for use by CPCB.



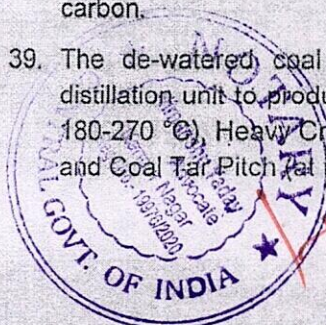


30. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
31. Process effluent and any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected in an adequate size collection pond and treated through a Surface Runoff Treatment System (SRTS) consisting of sedimentation through settling tanks/ ponds in series followed by high-rate clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be recycled / discharged specially during monsoon period.
32. Handling of coal tar, distilled fraction and pitch handling shall be done safely without affecting air/water outside of the factory premises.
33. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the buildings and other large structures as per the concept and practices prescribed by CPCB, Delhi and details of which is available in the web-site.
34. The domestic wastewater generated from the industry shall be treated in sewage treatment plant to meet the following standards as notified by the MoEF&CC, Govt. of India vide G.S.R. 1265 (E), dated 13.10.2017. The treated water shall be reused for gardening and plantation. Under no circumstances there shall be any discharge of treated wastewater to outside the factory premises.

Sl. No.	Parameters	Standards
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	TSS(mg/l)	<100
4.	Fecal Coliform (MPN/100ml)	< 1000

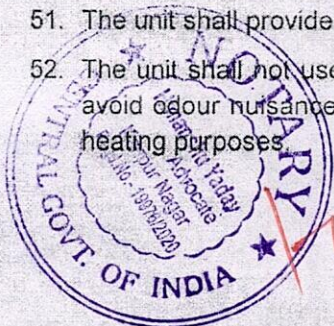
C. AIR POLLUTION:

35. Necessary preventive measures shall be taken so that the ambient air quality including noise shall conform to National ambient air quality standards and standards for noise in industrial area as per Annexure-II. Ambient air quality at the boundary of the plant premises shall meet the prescribed standards of the Board as per Annexure-III.
36. During loading and unloading of tarry residue and coal tar sludge from tanker to storage tanks or storage tank to tanker, vent (of both Storage Tank/Tanker) shall be connected to each other so as to minimize VOC emissions.
37. The tarry residue or coal tar blend shall be heated in pre-treatment tank at the temperature range of 60-120 °C to remove moisture content. The pre-treatment tank shall be connected to condenser through vent of minimum height of 30 meters.
38. The vent of condenser shall be passed through VOC absorption media like activated carbon.
39. The de-watered coal tar from pre-treatment tank shall be transferred to vacuum distillation unit to produce Naphtalene Oil & Light Creosote Oil (at temperature range of 180-270 °C), Heavy Creosote Oil & Anthracene Oil (at temperature range of 270-320 °C) and Coal Tar Pitch (at temperature range of 320-340 °C)





40. The above products from the product condenser shall be collected in the separate covered product receiving tanks safety valves provision. The product receiving tank shall be connected with common suction system (having vacuum trap pot and water circulating system for creating vacuum in the suction line and scrubbing of vapours) and vent with VOC absorbing media like activated carbon.
41. Vapor Recovery Units (VRUs) shall be installed to pneumatically capture VOC s emitted during storage and handling and Flare Gas Recovery Systems (FGRS) shall be installed to Capture and recover hydrocarbons from flaring operations, reducing emissions.
42. The proponent shall install fume extraction and collection system at all the collection point of the process. Two sets of vent gas scrubbing shall be installed for Pitch gas, Naphthalene gas and Light Oil gases and for the other Oils through vent gas scrubbing system as proposed.
43. Vent Gas Scrubbing System so that, the oil exhaust / fumes from tar distillation unit, naphthalene distillation unit, fraction de-phenolization unit and intermediate product tank unit shall be routed into the vent scrubber. After being scrubbed by circulating wash oil in the vent scrubber column, it shall be sent to the flue gas incinerator for incineration by the exhaust fan.
44. The Pitch reforming unit shall be is operated under negative pressure and bituminous fumes will not leak out.
45. Pitch moulding adopts technologies like falling film condenser and low temperature sealed extrusion with underwater moulding, hence bituminous fumes will not be emanated from.the process.
46. The waste washing oil shall be regularly sent to the tar feedstock tank farm and make-up washing oil shall be routinely added to the vent gas scrubbing system through automatic DCS controllers.
47. The treated gases shall comply with emission norms and prior to dispersion into atmosphere through stack. The height of stack shall be a minimum of 30m.
48. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.
49. The storage tanks shall be provided with water seals to all probable leakage points so as to minimize the VOCs emissions.
50. Utmost care shall be taken to ensure full condensation of the products and there shall be no leakage of product/fumes/gases in the process of distillation, condensation and collection to avoid odour nuisance. Heating chambers, condensers and connecting pipe lines shall be periodically checked regarding leakages and maintained properly. In case of any episodal leakages, immediate action shall be taken for necessary repair and maintenance with shut down of the plant.
51. The unit shall provide suitable fire safety arrangements and flame proof electrical fittings.
52. The unit shall not use Creosote Oil and Coal Tar as a fuel in the preheating system to avoid odour nuisance in the surroundings. The unit shall use LDO/HSD as a fuel in the heating purposes.



53. The oil tanks shall be completely enclosed to control odour nuisance.
54. The naphthalene packaging area shall be provided with dust extraction system of adequate capacity. The Naphthalene sludge shall be bagged in polythene bags and kept under shed.
55. Portholes and suitable platforms shall be provided in the stack attached to point emission sources for facilitating stack gas analysis.
56. The minimum stack height of the furnaces CFBC Boiler, Tar Heating Furnace, Rectification Col Furnace, Reaction Still Furnace 1, Reaction Still Furnace Thermic Oil Furnace, Flue Gas Incinerator, etc., shall be according to the following formula:

$$H = 14 (Q)^{0.3} \text{ meters}$$

H = Height of the stack in meter and

Q = Quantity of SO₂ emission in kg/hr

57. Source Emissions monitoring from the stack connected to distillation unit shall comply with the following emission standards or as prescribed by the concerned SPCB/PCC, whichever is stringent;

PM ₁₀	: 50 mg/Nm ³
SO ₂	: 200 mg/Nm ³
NO _x	: 400 mg/Nm ³
Ammonia	: 75 mg/Nm ³
TOC	: 20 mg/Nm ³

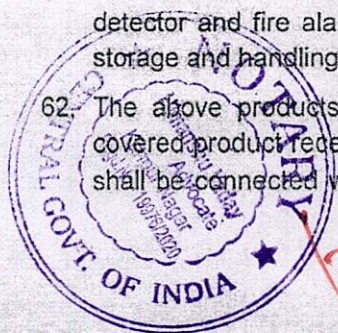
58. Fugitive emission in the work zone & storage area shall comply with the following standards:

PM ₁₀	: 5 mg/m ³ TWA* (PEL)
Naphthalene	: 50 mg/m ³ TWA* (PEL)
Coal tar pitch volatile (benzene soluble fraction), anthracene, BaP, phenanthrene, acridine, Chrysene, pyrene	: 0.2 mg/m ³ TWA* (PEL)
Ammonia	: 35 mg/m ³ TWA* (PEL)
Carbon Monoxide	: 55 g/m ³ TWA* (PEL)

* PEL: Permissible Exposure Limit

* time-weighted average (TWA): measured over a period of 8 hours of operation of process.

59. Emission from vent attached with condenser and product receiving tank shall comply with standard of Total Organic Carbon (TOC) i.e. 20 mg/Nm³.
60. Monitoring of the above specified parameters for source emission shall be carried out quarterly for first year followed by at least annually in the subsequent year of utilization. Fugitive emission for specified parameters shall be carried out quarterly. The monitoring shall be carried out by ISO17025 accredited or EPA approved laboratories and the results shall be submitted.
61. Online emission monitoring system for TOC emission shall be installed in vent and online emission data be connected to RTDAS server of the SPCB and use by CPCB. Smoke detector and fire alarm system shall be installed at Tarry Residue and coal tar sludge storage and handling area.
62. The above products from the product condenser shall be collected in the separate covered product receiving tanks with safety valves provision. The product receiving tank shall be connected with a common suction system (having vacuum trap pot and water



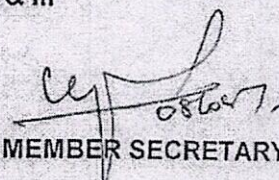
circulating system for creating vacuum in the suction line and scrubbing of vapors) and vent with VOC absorbing media like activated carbon.

63. The treated gases shall comply with emission norms and prior to dispersion into atmosphere through stack.
64. Work zone areas including the roads surrounding the plant shall be asphalted or concreted. A permanent high pressure water spraying system shall be installed for regular spraying of water on roads and work zones to minimizing fugitive dust emission.
65. The proponent shall strictly comply with the Fuel Policy of the State, promulgated by Department of Forest, Environment and Climate Change, vide Order No- FE-ENV3-ENV-0014-2017- 7485 Dt. 12-04-2021 and subsequent amendment vide 7271 Dt. 12-04-2023 for use of fuel.

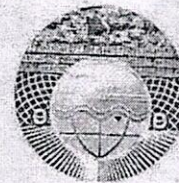
D. SOLID WASTE

66. The proponent shall follow the CPCB guideline for hazardous waste management for coal tar distillation unit.
67. The sludge generated as bottom residue during the distillation process, residue of single or Multi Effect Evaporator, scrubbers, as applicable, shall be collected and temporarily stored in non-reactive drums/bags under a dedicated hazardous waste storage area and be sent to authorized common TSDF within 90 days from generation of the waste in accordance with the authorization issued. Such storage area shall be covered and shall have proper ventilation.
68. Filter press shall be installed for de-sludging of ETP sludge to avoid odor problems.
69. Separate application shall be made to obtain authorization for disposal of all hazardous wastes under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereafter and all the hazardous waste shall be disposed off as per the authorization order. .
70. Solid waste generated other than Hazardous Waste shall be disposed of properly without causing any public nuisance.
71. Municipal Solid Waste generated from the unit shall be disposed off as per the Solid Waste Management Rules, 2016 and amendment thereafter.

Encl.: Approved plant layout map (Annexure-I) and Annexure-II & III


MEMBER SECRETARY





To
The Director,
M/s VCI Chemical Industries Pvt. Ltd.,
Village- Jakhapura, Tahsil- Danagadi,
District- Jajpur

Memo No. _____ / Date _____ /

Copy forwarded to:

1. The Collector & District Magistrate, Jajpur
2. The Director, Factories & Boiler, Bhubaneswar
3. The DFO, Jajpur
4. The Regional Officer, SPCB, Odisha, Kalinganagar
5. CTO Cell, SPCB, Odisha, Bhubaneswar
6. HWM Cell, SPCB, Odisha, Bhubaneswar
7. Guard file

ADDL. CHIEF ENV. ENGINEER



ANNEXURE-II

SCHEDULE
(see rule 3(1) and 4(1))

Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area/Zone	Limits in dB(A) Leq *	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

Note

1. Day time shall mean from 06:00 A.M. to 10:00 P.M.
2. Night time shall mean from 10:00 P.M. to 06:00 A.M.
3. Silence zone is defined as an area comprising not less than 100 meters around hospitals, educational institutions and courts. The silence zones are zones which are declared as such by the competent authority.
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

*dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq : It is an energy mean of the noise level, over a specified period.

[F. No. Q-14012/1/96-CPA]
VIJAI SHARMA, R. Secy.



NATIONAL AMBIENT AIR QUALITY STANDARDS
CENTRAL POLLUTION CONTROL BOARD

NOTIFICATION

New Delhi, the 18th November, 2009

No. B-29016/20/90/PC-I.—In exercise of the powers conferred by Sub-section (2) (h) of section 16 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), and in supersession of the Notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998, the Central Pollution Control Board hereby notify the National Ambient Air Quality Standards with immediate effect, namely:-

NATIONAL AMBIENT AIR QUALITY STANDARDS

S. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 hours**	50 80	20 80	- Improved West and Gaeke - Ultraviolet fluorescence
2	Nitrogen Dioxide (NO ₂), µg/m ³	Annual* 24 hours**	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3	Particulate Matter (size less than 10µm) or PM ₁₀ , µg/m ³	Annual* 24 hours**	60 100	60 100	- Gravimetric - TOEM - Beta attenuation
4	Particulate Matter (size less than 2.5µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	- Gravimetric - TOEM - Beta attenuation
5	Ozone (O ₃), µg/m ³	8 hours** 1 hour**	100 180	100 180	- UV photometric - Chemiluminescence - Chemical Method
6	Lead (Pb), µg/m ³	Annual* 24 hours**	0.50 1.0	0.50 1.0	- AAS /ICP method after sampling on IPM 2000 or equivalent filter paper - ED-XRF using Teflon filter
7	Carbon Monoxide (CO), mg/m ³	8 hours** 1 hour**	02 04	02 04	- Non Dispersive Infra Red (NDIR) spectroscopy
8	Ammonia (NH ₃), µg/m ³	Annual* 24 hours**	100 400	100 400	- Chemiluminescence - Indophenol blue method



(1)	(2)	(3)	(4)	(5)	(6)
9	Benzene (C ₆ H ₆) µg/m ³	Annual*	05	05	- Gas chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10	Benzo(a)pyrene (BaP) - particulate phase only, ng/m ³	Annual*	01	01	- Solvent extraction followed by HPLC/GC analysis
11	Arsenic (As), ng/m ³	Annual*	06	06	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper
12	Nickel (Ni), ng/m ³	Annual*	20	20	- AAS /ICP method after sampling on EPM 2000 or equivalent filter paper

* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Note. — Whenever and wherever monitoring results on two consecutive days of monitoring exceed the limits specified above for the respective category, it shall be considered adequate reason to institute regular or continuous monitoring and further investigation.

SANT PRASAD GAUTAM, Chairman
[ADVT-III/4/184/09/Exty]

Note: The notifications on National Ambient Air Quality Standards were published by the Central Pollution Control Board in the Gazette of India, Extraordinary vide notification No(s). S.O. 384(E), dated 11th April, 1994 and S.O. 935(E), dated 14th October, 1998.



E

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सत्यमेव जयते

File No: 467010/01-INFRA2/03-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Date 17/08/2024



To,

Sri. Shubham Gupta, Director
M/s VCI Chemical Industries Pvt. Ltd.
49, Government Industrial Estate, Kalpi Road, Kanpur , Kanpur Nagar, Uttar Pradesh, Pin- 208012
scm@vikrantgroup.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/IND2/467010/2024 dated 23/03/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B1401OR5567675N
(ii) File No.	467010/01-INFRA2/03-2024
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	4(b)(ii) Coaltar processing units
(vii) Name of Project	Proposed 1,00,000 TPA green field Coal Tar Distillation Plant at Kalinganagar Industrial Area, District-Jajpur, Odisha
(viii) Name of Company/Organization	M/s VCI Chemical Industries Pvt. Ltd
(ix) Location of Project (District, State)	At- Kalinganagar Industrial Area, District-Jajpur, Odisha
(x) Issuing Authority	SEIAA, Odisha
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Report were submitted to the SEIAA, Odisha for an appraisal by the State Level Expert Appraisal

- Committee(SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.
4. The above-mentioned proposal has been considered for EC by SEAC in its meeting held on 10.07.2024. The minutes of the meeting and all the project documents as submitted by project proponent are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above or through the following web link [click here](#).
 5. Details of the project along with the salient features of the project as submitted by the project proponent in Form-2(Part A, B and C)/ EIA & EMP Report and as presented before SEAC are annexed to this EC as Annexure- 2.
 6. This proposal conforms to the item no. 4(b)(ii)- 'Coaltar processing units' in the schedule of EIA Notification, 2006 as amended from time to time, and the Industry-2 project falls under Category B1.
 7. The SEAC, after detailed deliberations made by the Project Proponent and the EIA Consultant, in its meeting held on 10.07.2024 under the provisions of EIA Notification 2006 and its subsequent amendments, recommended the proposal for grant of Environmental Clearance (EC) valid for a period of 10 years, stipulating various conditions.
 8. The matter was again examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 173rd meeting held on 06.08.2024 & 08.08.2024, recommendation of SEAC and in accordance with the EIA Notification, 2006 and further amendments thereto. After detailed discussion in the matter, the Authority decided to grant Environmental Clearance as per the recommendation of SEAC with usual standard and specific conditions as applicable for coal tar distillation plant.
 9. Environmental Clearance (EC) is granted to the project valid for a period of 10 years under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14th September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for proposed "establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District-Jajpur by M/s VCI Chemical Industries Pvt. Ltd" with the following stipulations, environmental conditions and safeguards as given in Annexure- 1.
 10. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
 11. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
 12. The Project Proponent is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
 13. This issues with the approval of the Competent Authority

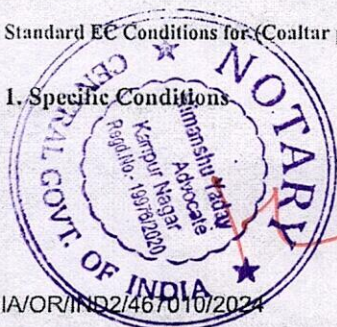
Copy To

1. Joint Secretary (IA Division), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
4. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
5. Additional Principal Conservator of Forests, Regional Office (RO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
6. Regional Director, CGWA, South Eastern Region, Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin-751030.
8. Collector & DM, Jajpur for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal.

Annexure 1

Standard EC Conditions for (Coaltar processing units)

1. Specific Conditions



SIA/OR/IND/2/4670/10/2024

S. No	EC Conditions
1.1	Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board.
1.2	The proponent shall obtain permission from concerned authority for discharge of excess treated water and storm water to the proposed drain along at road side before operation of plant.
1.3	Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
1.4	All statutory permission including NOC from airport authority, fire, structure and stability etc. shall be obtained before plant operation.
1.5	Proper care shall be taken for transportation of crude coal tar to the project proponent's storage tanks. No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used. License shall be obtained for storage of explosives/inflammable raw materials before plant operation. Greenbelt plantation activities shall be carried out during the construction activity.
1.6	To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bag filter (PTFE/pulse jet) shall be installed to control the emissions.
1.7	Rainwater harvesting system shall be set up in the premises and water shall be used for various industrial purpose in the unit. Trees located within the project area shall be transplanted to alongside the boundary green development area.
1.8	Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
1.9	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
1.10	<p>The company shall undertake waste minimization measures as below: -</p> <ol style="list-style-type: none"> Metering and control of quantities of active ingredients to minimize waste. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. Use of automated filling to minimize spillage. Use of Close Feed system into batch reactors. Venting equipment through vapour recovery system. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
1.11	All the commitments made to the public during public consultation/hearing shall be satisfactorily implemented.

S. No	EC Conditions
1.12	As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent, as committed, shall provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.
1.13	For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
1.14	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire-fighting system shall be as per the norms.
1.15	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act. Workers shall be provided with adequate safety kits/mask for protection from carbon black/coal tar dust, if any, occur in the factory.
1.16	Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six- monthly monitoring report.
1.17	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
1.18	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purposes. Year wise progress of implementation of action plan shall be reported to the SEIAA, Odisha/SPCB/Regional Office along with six monthly compliance report.
1.19	PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.

2. General Conditions



S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA, Odisha as applicable. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA, Odisha as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the SEIAA, Odisha as well as the State Government & SPCB along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
2.7	It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / Integrated Regional Office of the MoEF & CC, Bhubaneswar in soft copies on 1 st day of June and December of each calendar year. No hard copy of six monthly compliance report shall be accepted to SEIAA. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions, failing which EC is liable to be revoked
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance by SEIAA and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of Ministry at

S.No	EC Conditions
	https://parivesh.nic.in/ . The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of MoEF&CC, Bhubaneswar.
2.10	The project proponent shall inform the Regional Office, MoEF&CC, Govt. of India, Bhubaneswar as well as SEIAA, Odisha the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
2.11	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2.12	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
2.13	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

3. Nbwl Conditions

S.No	EC Conditions
3.1	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3.2	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule -I species in the study area).

Additional EC Conditions

Water Quality Monitoring and Preservation:

1. The project proponent shall install 24x7 continuous effluent monitoring system with respect to the standards prescribed in Environment (Protection) Rules 1986.
2. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
3. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4. As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
5. Sewage Treatment Plant (STP) shall be provided for treatment of domestic wastewater to meet the prescribed standards.

Noise Monitoring and Prevention:

1. Noise level survey shall be carried as per the prescribed guideline and report in this regard shall be submitted to

Regional Officer of the Ministry as a part of six-monthly compliance report.

Energy Conservation Measures:

1. Provide solar power generation on rooftops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.

Waste Management:

1. Kitchen waste shall be composed or converted to biogas for further use.

Greenbelt Development:

1. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

Human Health Issues:

1. Emergency preparedness plan based on the Hazed identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
2. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
3. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.



Annexure-2Proposal in Brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

1. This is a proposal of Environmental Clearance for Proposed establishment of 1,00,000 TPA green field Coal Tar Distillation Plant located at Kalinganagar Industrial Area, District- Jajpur by M/s VCI Chemical Industries Pvt. Ltd. and filed by Sri. Shubham Gupta, Director.
2. Category: As per EIA Notification, 2006 and its subsequent amendments, the proposed project falls under Category B in Schedule in item 4 (b) - (ii) Coal Tar Distillation.
3. ToR Details: Terms of Reference was issued by SEIAA vide letter no. SIA/OR/IND2/406839/2022 dated 28.04.2023 for undertaking detailed EIA studies.
4. Public Hearing Details: The Public hearing was conducted on 29.11.2023 at Danagadi Bhavan, Mauza- Trijanga under Jajpur Police Station, District- Jajpur, Odisha. Total budget of Rs. 92.93 lakhs have been proposed for compliance of issues raised during Public Hearing mainly on education, health care, drinking water, environment, livelihood and infrastructure.
5. Location and Connectivity: The project is in Mouza- Jakhapura & Kachharigaon, Thana- Dharmasala, Tehsil- Danagadi at District- Jajpur, Odisha. The proposed site is bounded by Latitude: 20°55'50.10"N to 20°55'45.56"N & Longitude: 86°2'56.32"E to 86°2'47.25"E bearing Topo Sheet No.: F54N16, F45O4, F45T13 & F45U1. The kissam of the land is "Patita" as per letter from IDCO. The project site is easily accessible through the NH-200 which passes 4.01 km from the site in the SW direction and Jakhapura GSY Road is at 0.45 Km, N. The nearest Railway Station is Jakhapura Junction which 2.05 km in the SE-direction of project site. Nearest airport is Biju Patnaik International Airport is at 78.75 Km, SSW) Nearest town/Habitation - Jakhapura (0.32 km, NE) and Danagadi (5.36 Km, NE). Nearest River/Canal - Seasonal Nala (0.05 km, West), Ganda Nala (3.43 km, East), Brahmani River (4.63 km, South). Forests in the Vicinity are Hill Forest is at 1.76 km, NW and Danagadi PF is at 5.09 km, NNE. No national parks, Wildlife Sanctuaries, Biosphere Reserves are present within 10 km radius. The Project site comes under Seismic zone Zone - III (moderate damage risk zone) [as per IS 1893 (Part-1): 2002].
6. The proposed land comes under IDCO land bank and has been leased through DSWCA from IDCO to VCI Chemical Industries Pvt. Ltd. for a period of 63 years vide letter no. IDCO/HO/P&A/LA- E/ 8229/2021- 22782 dtd. 06/09/2022.
7. Baseline study details: Baseline Study was conducted in pre-monsoon season 2022 (March to May 2022), 8 monitoring station for Air quality & Noise level monitoring, 4 sampling location for ground & surface water quality monitoring and 4 stations for soil quality has been monitored. The results are well within limit of statutory norm.

a) Air quality: The AAQ analysis indicates that the concentration of PM₁₀ varied from 76.3 to 97.5 µg/m³, PM_{2.5} from 45.3 to 28.8 µg/m³, SO₂ from 21.6 to 6.5 µg/m³, NO_x from 29.3 to 10.1 µg/m³, C6H6 - <4.0 & BaP - <0.5.

b) Surface water quality: Color - <5.0, pH values varied between 7.7 to 7.5, Turbidity -



3.4 to 4.5, BOD – 3.3 to 1.6 mg/L, COD – 16 to 9.5 mg/L, Cyanide – ND, Oil and Grease – 1.0 to 1.8 mg/L, Phenolic Compounds C₆H₅OH – BDL, Polyaromatic Hydrocarbons - BDL.

- c) Ground water quality: pH values varied between 7.69 to 7.52 , Electrical Conductivity – 39.8 to 48.6 μ S/cm, Chloride – 33.6 to 27.5 mg/L, Alkalinity – 73 to 54 mg/L, TDS – 187 to 172 mg/L.
- d) Noise study: Noise level varies from 59.9 to 41.6 dB (A) during Day time and 45.2 to 35.9 dB (A) during Night time, which are below the prescribed limits of CPCB.
- e) Soil quality: pH – 6.21 to 5.6, Conductivity – 312 to 56 μ S, Organic Carbon – 1.32 to 1.1 %, Potassium – 805 to 662 mg/kg, Nitrogen – 41.2 to 30.6 mg/kg.
8. Plant Configuration: The unit configuration and capacity of Proposed project is given below:

Unit	Output	Quantity	
Tar Distillation Unit	Light Oil	500	TPA
	Naphthalene Distillation Unit	10260	TPA
	Anthracene-1	15900	TPA
	Anthracene-2	8000	TPA
	Med. Temp. Pitch	55000	TPA
De-Phenolization Unit	De-phenolic Oil	1552	TPA
Phenol Refining Unit	Refined Phenol	756	TPA
	O-Cresol	200	TPA
	M & P Cresol	244	TPA
	Tech. Gr. Cresol	528	TPA
Pitch modification Unit	Modified Pitch	40750	TPA
	Liquid Modified Pitch	10400	TPA
	Flash Oil	3850	TPA
Naphthalene Distillation Unit	Tech. Naphthalene	3260	TPA
	Refined Naphthalene	6300	TPA
	Naphthalene Oil	700	TPA
	Low Naphthalene Wash Oil	8880	TPA
Oil Mixing unit	Fuel Oil	23382	TPA
	Carbon Black Oil	25000	TPA

9. Raw Material, Fuel and Energy Requirement:- The details of the raw material requirement for the Proposed project along with its source and mode of transportation is given as below:

Particulars	Quantity in TPA	Source	Mode of Transport
Raw Materials			
Dehydrated Coal Tar	1,00,000	Local Steel Plants (Coke ovens, coal Gasifiers)	Road/Railway
Crude Phenol	1,217	Local	Road
Crude Naphthalene	2,000	Local	Road

Medium Temperature Pitch	20,000	Local	Road
Consumables			
Sodium Hydroxide (30%)	743	Local	Road
Sulphuric acid (98%)	108	Local	Road
Sodium Chloride	36	Local	Road
Conduction Oil	50	Local	Road
Solid Pitch	20,000	Local	Road

10. Fuel Requirement:- Natural gas 560 Metric Million British Thermal Unit per day (MMBTY/D) is required, will be sourced from BPCL (Bhubaneshwar), and will be transported via Pipeline.
11. Water Requirement:- The total water requirement is 376 KLD. The proposed make-up water will be sourced through IDCO pipeline supply. Water will be allocated by Water Resources Department vide letter no. PD-II/SLSWCA/GIL, dated 27.02.2024.
12. Wastewater Generation and Management:- The capacity of ETP is 60 KLD & capacity of STP is 15 KLD. Thw domestic wastewater will be used in Raw Material yard sprinkling, dust suppression & greenbelt plantation.
13. Power Requirement:- Power requirement will be 2500 KWH or 2.5 MW from Tata Power Northern Odisha (TPNODL).
14. Solid and Hazardous Waste Details:

Sl. No.	Type of Waste	Quantity (TPA)	Source	Management/ Disposal
1.	Residual Oil	0.5	Process / ETP	Will be sold to SPCB Authorized Re-processor
2.	Spent Oil	1.0	Process	Will be sold to SPCB Authorized Re-processor
3.	Oil Sludge	0.4	Process	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF
4.	Sludge/salt from ETP/ZLD	210	ETP / ZLD	CHWTSDF
6.	Oily Cotton Waste	0.4	Cleaning	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF
7.	Discarded Container & Barrel	5	Various Packing material	Will be sold to SPCB Authorized Re-processor
8.	Plastic Waste	0.4	Various Packing	Will be Sent to Approved recycler
	Wooly Cotton Waste / Leather Hand Gloves / Cotton Hand Gloves	0.1	Process	Will be sold to SPCB Authorized Coprocessor/ Cement Kiln/ CHWTSDF



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10.	Waste Material	Insulation	0.4	From Plant	CHWTSDF
11.	E-Waste		0.2	From plant equipment's	Will be sold to SPCB Authorized Re-processor

15. Greenbelt Development:-

- Greenbelt/plantation will be done in 2.95 ha, 33.18% of the total plant area.
- A three-tier plantation is proposed comprising of an outermost belt of taller trees which will act as a barrier.
- Local plant species will be preferred as per the CPCB guidelines in consultation with the Local Forest Department.
- Greenbelt development along the plant boundary attenuates noise level, arrests dust, and improves the surrounding environment.
- 2500 number of trees per Hectare will be planted for the greenbelt development. So total no. of trees will be Planted for greenbelt area = 2500 x 2.95 Ha. = 7,375 No. of Tress.

16. Project Cost:- The capital cost of the project is Rs. 203.72 Crores and capital cost for Environmental Protection Measures is proposed as Rs. 14.42 Crores, which will 7.07 % of total project cost. Recurring Cost/annum for Environmental Pollution Control Measures Rs. 2.165 crores.

17. Employment Generation:- Direct Employment generation during operation phase will be 167, Period of employment 330 days. Indirect Employment generation will be around 250. Employment generation during Construction Phase will be around 600.

18. Environment Consultant:- The Environment consultant M/s. Visiontek Consultant Services Private Limited, Bhubaneswar along with the proponent made a presentation on the proposal before the Committee.

19. The SEAC in its meeting held on dated 09-05-2024 recommended the following:

- A. The proponent may be asked to submit the following for further processing of EC application:
- a) Details of hazardous waste management practice followed and Permission obtained for its disposal.
 - b) Revised Water balance chart showing the input fresh water and process water utilization at different stages.
 - c) Describe the process with layout for wastewater treatment plan followed and stepwise methods for removal of effluents.
 - d) Detailed process with layout for utilization of treated water in the plant and how (Zero Liquid Discharge) ZLD will be attained.



- e) Treatment methods followed for separation of organic wastes like phenols, cyanides and ammoniacal nitrogen.
- f) Provision of Surface Runoff Treatment System (SRTS) facility for treatment of runoff generated.
- g) Submit the license copy of the technology provider for APC devices and its working mechanism flowchart.
- h) License copy for storage of explosives/inflammable raw materials.
- i) Submit the design & layout of the tanks, dyke and its distance from the project site.
- j) Submit supporting documents/MOU with the raw material suppliers.
- B. The proposed site shall be visited by Sub-Committee of SEAC to verify the followings
- a) Environmental settings of the project site.
- b) Construction activity if any started at the site and extent of construction activity as there is complaint received for construction work without EC.
- c) Road connectivity to the project site.
- d) Drainage network at the site.
- e) Discharge point for discharge of treated water and distance of the discharge point from the project site.
- f) Any other issues including local issues.

24. The proponent has furnished the compliance and the SEAC verified the same as follows:

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of SEAC
1.	Details of hazardous waste management practice followed and Permission obtained for its disposal.	M/s VCI Chemical will obtain Hazardous waste authorization as per hazardous waste rule 2016. Details for the same is attached as Annexure-1.	-
2.	Revised Water balance chart showing the input fresh water and process water utilization at different stages.	The water consumption for the proposed plant with balance diagram is attached as Annexure-2.	-
3.	Describe the process with layout for wastewater treatment plan followed and stepwise methods for removal of effluents.	Process with Layout of wastewater treatment plant with step wise methods & design of ETP is attached as Annexure-3.	-
4.	Detailed process with layout for utilization of treated water in the plant and how (Zero Liquid Discharge) ZLD will be attained.	Details process with layout for utilization of treated water in the and how (zero liquid discharge) ZLD is attached as Annexure-4.	-
5.	Treatment methods followed for separation of organic wastes like	Stepwise description of the process used for treating waste water and	-

Sl. No.	Information Sought by SEAC	Compliance furnished by the proponent	Views of SEAC
	phenols, cyanides and ammoniacal nitrogen.	separation of Organic waste like Phenols, Cyanide and Ammoniacal Nitrogen is attached as Annexure-3.	
6.	Provision of Surface Runoff Treatment System (SRTS) facility for treatment of run-off generated.	Surface Runoff Treatment System (SRTS) facility with Step wise process and Calculation is attached as Annexure-5.	-
7.	Submit the license copy of the technology provider for APC devices and its working mechanism flowchart.	Undertaking for the technology provider for APC devices and its working mechanism flowchart is attached as an Annexure-6.	An undertaking has been submitted for the license copy of the technology provider for APC devices and its working mechanism flowchart.
8.	License copy for storage of explosives/inflammable raw materials.	Undertaking for the storage of explosive/inflammable raw materials is attached as Annexure-7.	An undertaking has been submitted for License copy for storage of explosives/inflammable raw materials.
9.	Submit the design & layout of the tanks, dyke and its distance from the project site.	Reply: Design & layout of the tanks, dyke and its distance from the project site is attached as Annexure-8.	-
10.	Submit supporting documents/MOU with the raw material suppliers	MOU with the raw materials suppliers is attached as Annexure-9.	-

25. The proposed site was visited by the sub-committee of SEAC on 19.06.2024. Following are the observations of the sub-committee:

- a) The site is allotted by IDCO and an approach road of 15 mt is under construction to meet the main road. No construction activities taken up.
- b) The PP explained the layout and informed that IDCO will construct the road side drain. As such they will not discharge any effluent.
- c) PP was asked to submit the following if not submitted:
 - i) Permission for discharge of excess treated water and storm water to the proposed drain along at road side. They need to take the permission before plant operation.
 - ii) All statutory permission including NOC from airport authority, fire, structure and stability etc.
 - iii) Greenbelt layout with minimum 20% and start plantation activities now.
 - iv) All materials (raw materials and products etc.) to be stored covered with retaining walls to avoid contamination with storm water.
 - v) All other points asked during presentation to be complied.



26. The PP submitted compliance to SEAC on 05.07.2024.

2. **Whether SEAC recommended the proposal:-** The proposal was placed in the SEAC meeting held on 10.07.2024 for consideration of EC. The SEAC, considering the information furnished and the presentation made by the consultant, M/s Visiontek Consultancy Services Pvt. Ltd., Bhubaneswar along with the project proponent, recommended the proposal for grant of Environmental Clearance valid for 10 years with stipulated conditions in addition to the following specific conditions.

- i) The proponent shall obtain permission from concerned authority for discharge of excess treated water and storm water to the proposed drain along at road side before operation of plant.
- ii) All statutory permission including NOC from airport authority, fire, structure and stability etc. shall be obtained before plant operation.
- iii) Greenbelt plantation activities shall be carried out during the construction activity.
- iv) All materials (raw materials and products etc.) shall be stored under covered shed with retaining walls to avoid contamination with storm water.
- v) License shall be obtained for storage of explosives/inflammable raw materials before plant operation.
- vi) Trees located within the project area shall be transplanted to alongside the boundary green development area.
- vii) The proponent shall implement the Pollution Control Measures and safeguards as proposed in the Environment Management Plan (EMP) of project report. The PP to implement advanced membrane technology processes as elaborated in the submitted ADS for ensuring zero liquid discharge by reutilising all the treated process effluents during the operational phase of the project.
- viii) All compliances submitted/ committed by PP(s) shall be strictly adhered to them in addition to all the conditions/ specific conditions of EC.

3. **Decision of the Authority:-** The proposal was placed in the SEIAA meeting held on 06.08.2024 & 08.08.2024 for consideration of grant of EC. After detailed deliberations, the Authority decided to grant Environmental Clearance as per SEAC recommendation with usual standard and specific conditions as applicable for coal tar distillation plant.



SIA/CR/IND/27467040/2024

Signed by
Kailasam Murugesan
Date: 17-08-2024 13:49:11
Reason: Verified and signed
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